

**PARLIAMENT OF INDIA
RAJYA SABHA**

R E S U M E

OF THE BUSINESS TRANSACTED

BY THE RAJYA SABHA

249TH

SESSION

(20th June to 7th August, 2019)

Rajya Sabha Secretariat, New Delhi

(Website –<http://rajyasabha.nic.in>)

P R E F A C E

This publication contains a brief resume of the business transacted by the Rajya Sabha during its Two Hundred and Forty-Ninth Session.

NEW DELHI;

September 20, 2019

DESH DEEPAK VERMA
Secretary-General.

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**BRIEF RESUME' OF THE BUSINESS TRANSACTED
BY THE RAJYA SABHA DURING ITS TWO HUNDRED AND
FORTY NINTH SESSION
(20-06-2019 to 07-08-2019)**

SUMMONS

Summons for the Two Hundred and Forty Ninth Session of the Rajya Sabha was issued to the Members on the 3rd of June, 2019.

DURATION OF THE SESSION

The Two Hundred and Forty Ninth Session of the Rajya Sabha commenced on the 20th of June, 2019 and was scheduled to conclude on the 26th of July, 2019. On a request received from the Government and as informed to the Business Advisory Committee in its meeting held on the 26th of July, 2019, the sittings of the House were extended by 8 days and accordingly, the sittings of the House were scheduled from 27th July, to 7th August, 2019. An announcement in this regard was made by the Hon'ble Chairman in the House on the 26th of August, 2019. The House was adjourned *sine die* on the 7th of August, 2019. The House sat for 35 days and the actual hours of sittings were 195 hours and 34 minutes (*excluding* recess intervals). The House was prorogued by the President on the 8th of August, 2019.

NATIONAL ANTHEM

On the 20th of June, 2019, the Session commenced with the playing of the National Anthem.

(Time taken: 01 Minute)

PRESIDENT'S ADDRESS TO BOTH HOUSES OF PARLIAMENT LAID ON THE TABLE

The President, Shri Ram Nath Kovind, addressed Members of both Houses of Parliament assembled together in the Central Hall on the 20th of June, 2019. Secretary-General laid on the Table, a copy (in English and Hindi) of the President's Address on the 20th of June, 2019.

(Time taken: 01 Minute)

For Reference and Record

Members were also informed about the extension of the sittings of the Rajya Sabha through Parliamentary Bulletin Part - II No. 59050 dated the 26th of July, 2019.

OATH OR AFFIRMATION

14 newly elected Members made and subscribed oath/affirmation and took their seats in the House, as detailed below:—

Sl. No.	Date	Name of the Member	State	Time Taken
1.	20-06-2019	Shri Birendra Prasad Baishya	Assam	} 0-03
2.	-do-	Shri Kamakhya Prasad Tasa	-do-	
3.	01-07-2019	Shri Ram Vilas Paswan	Bihar	} 0-03
4.	-do-	Shri Ashwini Vaishnaw	Odisha	
5.	04-07-2019	Shri Amar Patnaik	-do-	} 0-03
6.	-do-	Shri Sasmit Patra	-do-	
7.	08-07-2019	@Shri Subrahmanyam Jaishankar Krishnaswamy	Gujarat	0-02
8.	09-07-2019	#Shri Lokhandwala Jugalsinh Mathurji	-do-	0-02
9.	25-07-2019	Shri N. Chandrasegharan	Tamil Nadu	} 0-03
10.	-do-	\$Shri Muhammathjohn	-do-	

@ Name style changed as 'Shri S. Jaishankar'

Name style changed as 'Shri Jugalsih Mathurji Lokhandwala'

\$ Name style changed as 'Shri A. Mohammedjan'.

- 11. 25-07-2019 Shri M. Shanmugam
- 12. -do- Shri Vaiko
- 13. 25-07-2019 Shri P.Wilson
- 14. 26-07-2019 Dr. Anbumani Ramadoss

Tamil Nadu	}	0-03
-do-	}	
-do-	}	0-02
-do-	}	
Total:		0-21

INTRODUCTION OF PRIME MINISTER

On the 20th of June, 2019, the Chairman introduced Shri Narendra Modi, Prime Minister of India to the House.

(Time taken: 01 Minute)

ANNOUNCEMENT REGARDING THE LEADER OF THE HOUSE

On the 20th of June, 2019, the Chairman made the following announcement:—

"I have to inform Members that I had received a communication from the Ministry of Parliamentary Affairs informing me that Shri Thaawarchand Gehlot, Minister of Social Justice and Empowerment has been nominated as the Leader of the House in the Rajya Sabha by the Hon'ble Prime Minister.

Shri Gehlot, a veteran parliamentarian, has vast legislative experience, first as a Member of the Madhya Pradesh Legislative Assembly for three terms - from 1980 to 1984, 1990 to 1992 and 1993 to 1996 and then as a Member of the Eleventh, Twelfth, Thirteenth and Fourteenth Lok Sabha. This is his second term in Rajya Sabha. His commitment towards serving the exploited and downtrodden sections of the society and his efforts to eradicate social evils and conservatism from society are well known. This House has been witness to his tireless efforts as Minister of Social Justice and Empowerment, to pilot landmark legislations for furthering the socio-economic goals laid down in the Constitution. I am sure, this House will benefit from his rich political and legislative experience and his cordial and cheerful nature would aid him in discharging his duties as the Leader of the House efficiently.

I would also like to take this opportunity to place on record the remarkable contribution made by Shri Arun Jaitley, former Leader of the House, in enriching the quality of debates in the House with his knowledge, expertise, oratory and humorous repartees and in ensuring the smooth functioning of the House. I am thankful to him personally for the valuable advice he had rendered on numerous procedural matters."

(Time taken: 01 Minute)

INTRODUCTION OF MINISTERS BY THE PRIME MINISTER

On the 20th of June, 2019, Shri Narendra Modi, Prime Minister, introduced 24 Cabinet Ministers, 9 Ministers of State (Independent Charge) and 22 Ministers of State to the House.

(Time taken: 07 Mts.)

OBITUARY REFERENCES

16 Obituary References were made in the House during the Session, as detailed below: —

Sl. No	Date of Obituary Reference	Person in respect of whom Reference was made	Date of demise	<u>Time taken</u> Hrs. Mts.	Remarks
1.	21-06-2019	Shri KA. RA. Subbian, ex-Member	17-02-2019	} 0-12	The Chairman made references and the House observed silence, all Members standing, as a mark of respect to the memory of the departed.
2.	-do-	Shri Virendra Kataria, ex-Member	05-03-2019		
3.	-do-	Shri Manohar Parrikar, ex-Member	17-03-2019		
4.	-do-	Shri Drupad Borgohain, ex-Member	10-04-2019		
5.	-do-	Shri Devi Prasad Singh, ex-Member	11-04-2019		
6.	-do-	Chaudhary Munvvar Saleem, ex-Member	14-04-2019		
7.	-do-	Shrimati Vasanthi Stanley, ex-Member	27-04-2019		
8.	-do-	Shri Vishwanatha Menon, ex-Member	03-05-2019		

9.	21-06-2019	Shri Rajnath Singh 'Surya', ex-Member	13-06-2019	} 0-03	The Chairman made references and the House observed silence, all Members standing, as a mark of respect to the memory of the departed.
10.	-do-	Shri S. Sivasubramanian, ex-Member	14-06-2019		
11.	25-06-2019	*Shri Madanlal Saini, sitting Member	24-06-2019		
12.	08-07-2019	Shri Sudarshan Agarwal, former Secretary-General	03-07-2019	0-02	The Chairman made reference and the House observed silence, all Members standing, as a mark of respect to the memory of the departed.
13.	10-07-2019	Shri R. Ramakrishnan, ex-Member	07-07-2019	0-02	-do-

*** For Reference and Record**

In a departure from extant guidelines for the first time, the House instead of being adjourned for the entire day was adjourned only till 2-00 p.m. Lok Sabha also after making obituary in respect of its sitting Member adjourned till 2-00 p.m. on 22-07-2019.

Sl. No	Date of Obituary Reference	Person in respect of whom Reference was made	Date of demise	<u>Time taken</u> Hrs. Mts.	Remarks
14.	22-07-2019	Shrimati Sheila Dikshit, former Chief Minister of Delhi	20-07-2019	0-03	The Chairman made reference and the House observed silence, all Members standing, as a mark of respect to the memory of the departed.
15.	29-07-2019	Shri S. Jaipal Reddy, ex-Member	28-07-2019	0-05	-do-
16.	07-08-2019	Shrimati Sushma Swaraj, ex-Member	06-08-2019	0-06	-do-
Total:				0-38	

REFERENCES BY THE CHAIR

5 References were made in the House during the Session, as detailed below: —

Sl. No.	Date of Reference	Incident	Date of the Incident	<u>Time taken</u> Hrs. Mts.	Remarks
1.	21-06-2019	Gunfire at Deans Avenue Mosque and Linwood Avenue Mosque in Christchurch in New Zealand.	15-03-2019	0-03	The House observed silence, all Members standing, as a mark of respect to the memory of those who lost their lives in these tragedies.
2.	-do-	Suicide bombings targeting churches and hotels in Colombo and its outskirts in Sri Lanka.	21-04-2019		

Sl. No.	Date of Reference	Incident	Date of the Incident	<u>Time taken</u> Hrs. Mts.	Remarks
3.	21-06-2019	. International Day of Yoga.	21 st June	0-01	—
4.	-do-	Deaths of children in Bihar due to Acute Encephalitis Syndrome.	June, 2019	0-02	The House observed silence, all Members standing, as a mark of respect to the memory of those, who lost their lives.
5.	26-07-2019	20 th Anniversary of the Kargil Vijay Diwas.	26-07-1999	0-02	—
				Total:	0-08

FELICITATIONS BY THE CHAIR

Sl. No.	Date	Subject	Date of event	<u>Time taken</u> Hrs. Mts.
1.	24-06-2019	To Indian Women's Hockey Team for winning the FIH Women's Series Final defeating Japan by 3-1 at Hiroshima.	23-06-2019	0-01
2.	16-07-2019	To Miss Dutee Chand for winning the Gold Medal in the 100-metre sprint event; Miss Valarivan Elavenil for winning the Silver medal in the Women's 10-metre Air Rifle event; Miss Nina Chandel, Miss Valarivan Elavenil and Miss Aayushi Gupta for winning Bronze medals in the Women 10-metre Women's Team Air Rifle event and Shri Angad Vir Singh Bajwa for winning the Bronze Medal in the Men's Skeet Event at the 30 th World Summer Universiade held at Napoli in Italy.	03-07-2019 to 14-07-2019	0-02

Sl. No.	Date	Subject	Date of event	<u>Time taken</u> Hrs. Mts.
3.	22-07-2019	@To Scientists, Engineers and Personnel of ISRO, who were associated with the successful launch of Chandrayaan-2, launched by the indigenously developed and manufactured GSLV MK-III rocket, from Sriharikota Range (SHAR) at 2-43 p.m.	22-07-2019	0-03
4.	23-07-2019	To Miss Hima Das for winning four Gold Medals, one each in the 200-metre athletics event held at the <i>Poznan Athletics Grand Prix and Kutno Athletics Meet in Poland, Kladno Athletics Meet and Tabor Athletics Meet</i> in Czech Republic and one Gold Medal in the 400-metre athletic event held at <i>Nove Mesto nad Metuji Grand Prix</i> in Czech Republic.	July, 2019	0-02

@ The felicitations were offered by the Hon'ble Chairman at 3-12 p.m., after successful launch of Chandrayaan-2.

- | | | | | |
|----|------------|--|--------------------------------|------|
| 5. | 26-07-2019 | To Indian Junior Shooting Contingent for leading the Medal Tally and securing the first position by winning 10 Gold Medals, 9 Silver Medals and 4 Bronze Medals at the International Shooting Sport Federation Junior World Cup held at Suhl in Germany. | 12-07-2019
to
20-07-2019 | 0-01 |
| 6. | 29-07-2019 | To Shrimati Mary Kom, a Nominated Member of the august House, for winning the Gold Medal in the 51 Kg category; Ms. Simranjit Kaur, Ms. Jamuna Boro, Ms. Monika, Shri Ankush Dahiya, Shri Neeraj Swami and Shri Ananta Pralhad Chopade, for winning Gold and Silver Medals in their respective categories and the 'Best Team' Award in the 23 rd President's Cup in Labnan Bajo, Indonesia. | 28-07-2019 | 0-02 |

Total: 0-11

FAREWELL TO THE RETIRED/RETIRING MEMBERS

(i) On the 21st of June, 2019, the Chairman bade farewell to Dr. Manmohan Singh and Shri Santiuse Kujur, Members of Rajya Sabha from the State of Assam, whose term of office expired on the 14th of June, 2019.

(ii) On the 24th of July, 2019, the Chairman bade farewell to Dr. V. Maitreyan, Shri D. Raja, Shri K. R. Arjunan, Dr. R. Lakshmanan and Shri T. Rathinavel, representing the State of Tamil Nadu, whose term of office was expiring on the 24th of July, 2019.

Shri Ghulam Nabi Azad, Leader of Opposition, Shri Thaawarchand Gehlot, Minister of Social Justice and Empowerment and Leader of the House, Leaders of various political parties/groups and some other Members spoke on the occasion.

All the retiring Members responded to the sentiments expressed by the Chairman and others.

(Total Time taken: 1 Hr.)

PAPERS LAID ON THE TABLE

1981 Papers were laid on the Table during the Session. Some of the important papers that were laid are detailed below: —

Sl. No.	Date	Subject
1.	20-06-2019	The Muslim Women (Protection of Rights on Marriage) Second Ordinance, 2019 (No. 4 of 2019), promulgated by the President on the 21 st of February, 2019.
2.	-do-	The Indian Medical Council (Amendment) Second Ordinance, 2019 (No.5 of 2019), promulgated by the President on the 21 st of February, 2019.
3.	-do-	The Companies (Amendment) Second Ordinance, 2019 (No.6 of 2019), promulgated by the President on the 21 st of February, 2019.
4.	-do-	The Banning of Unregulated Deposit Schemes Ordinance, 2019 (No. 7 of 2019), promulgated by the President on the 21 st of February, 2019.
5.	-do-	The Jammu and Kashmir Reservation (Amendment) Ordinance, 2019 (No. 8 of 2019) promulgated by the President on the 1 st of March, 2019.
6.	-do-	The Aadhaar and Other Laws (Amendment) Ordinance, 2019 (No.9 of 2019), promulgated by the President on the 2 nd March, 2019.
7.	-do-	The New Delhi International Arbitration Centre Ordinance, 2019 (No.10 of 2019), promulgated by the President on the 2 nd March, 2019.

Sl. No.	Date	Subject
8.	20-06-2019	The Homoeopathy Central Council (Amendment) Ordinance, 2019 (No.11 of 2019), promulgated by the President on the 2 nd March, 2019.
9.	-do-	The Special Economic Zones (Amendment) Ordinance, 2019 (No.12 of 2019), promulgated by the President on the 2 nd March, 2019.
10.	-do-	The Central Educational Institutions (Reservation in Teachers' Cadre) Ordinance, 2019 (No.13 of 2019), promulgated by the President on the 7 th March, 2019.
11.	01-07-2019	Report of the Comptroller and Auditor General of India, for the year ended March, 2018 — Union Government — Department of Revenue (Indirect Taxes — Central Excise and Service Tax) — Report No. 4 of 2019.
12.	03-07-2019	Annual Report on the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, for the year 2017.
13.	04-07-2019	The Economic Survey, 2018-19 (Volumes I & II).
14.	-do-	Sixty-eighth Annual Report of the Union Public Service Commission (UPSC), New Delhi, for the year 2017-18.

15. 05-07-2019 ♦Medium-term Fiscal Policy cum Fiscal Policy Strategy Statement and Macro-Economic Framework Statement, for the year, 2019-20.
 16. 08-07-2019 Statement of Market Borrowings by Central Government, during the year 2018-19.
 17. -do- Report of the Comptroller and Auditor General of India on Operational Performance of NMDC Limited – Union Government (Commercial), Ministry of Steel, Report No.5 of 2019. (Performance Audit).
 18. -do- Report of the Comptroller and Auditor General of India for the year ended March, 2018 – Assessment of Assesseees in Entertainment Sector – Union Government – Department of Revenue – Direct Taxes (Report No.1 of 2019).
 19. -do- Report of the Comptroller and Auditor General of India on Audit of Preparedness for the Implementation of Sustainable Development Goals – Union Government (Civil) – NITI Aayog (Report No.8 of 2019).
 20. 11-07-2019 Annual Report and Accounts of the Unique Identification Authority of India, New Delhi, for the year 2017-18.
 21. 12-07-2019 Annual Report of the Office of the Comptroller General of Patents, Designs, Trademarks and Geographical Indications (CGPDTM), Mumbai, for the year 2017-18.
 22. 15-07-2019 The National Mineral Policy, for the year 2019.
 23. 17-07-2019 Annual Report of the Senior Citizens' Welfare Fund, for the year 2017-18.
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♦ Laid alongwith the Union Budget, 2019-20. For further details, please see under the heading "UNION BUDGET — LAID ON THE TABLE".

Sl. No.	Date	Subject
24.	17-07-2019	Report of the Comptroller and Auditor General of India on Marine Logistics Operations in Oil and Natural Gas Corporation Limited – Union Government (Commercial) – Ministry of Petroleum and Natural Gas, Report No. 7 of 2019 (Performance Audit).
25.	-do-	Forty-ninth Annual Assessment Report of the Department of Official Language, Ministry of Home Affairs, regarding Programme for the accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union and its implementation, for the year 2017-18.
26.	-do-	Report of the Comptroller and Auditor General of India on Operational Performance and Productivity of the Refinery and Smelter Plants of National Aluminium Company Limited – Union Government (Commercial) – Ministry of Mines, Report No. 6 of 2019 (Performance Audit).
1.	24-07-2019	Annual Report of the Office of the Chief Commissioner for Persons with Disabilities, New Delhi, for the year 2013-14.
2.	25-07-2019	Fifty-fifth Annual Report of the Central Vigilance Commission, New Delhi, for the year 2018.
3.	26-07-2019	The National Monuments Authority Heritage Bye-laws 2019 for Centrally Protected Monuments Khair-ul- Manazil and Sher Shah Gate.
4.	-do-	The National Monuments Authority Heritage Bye-laws for Centrally Protected Monument Purana Qila.

5. 30-07-2019 Thirty-second Progress Report on the Action Taken pursuant to the recommendations of the Joint Parliamentary Committee (JPC) on Stock Market Scam and matters relating thereto (June, 2019).
6. -do- Report of the Comptroller and Auditor General of India for the year ended March, 2018 – Union Government – Department of Revenue – Direct Taxes (Report No.9 of 2019).
7. -do- Report of the Comptroller and Auditor General of India for the year ended March, 2018 – Union Government – Department of Revenue – Indirect Taxes – Goods and Services Tax (Report No.11 of 2019).
8. 31-07-2019 Annual Report on the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), New Delhi, for the year 2018-19.
9. 02-08-2019 Financial Estimates and Performance Budget of the Employees' State Insurance Corporation (ESIC), New Delhi for the year, 2019-20.
10. -do- Annual Accounts of the National Human Rights Commission (NHRC), New Delhi, for the year 2017-18.
11. 05-08-2019 Forty-ninth Valuation Report of the Life Insurance Corporation of India (LIC), as on 31st March, 2019.

(Total Time taken: 46 Mts.)

REPORTS/ STATEMENTS OF THE COMMITTEES PRESENTED/ LAID ON THE TABLE

The following Reports/Statements of various Committees were presented/laid on the Table:—

Date	Name of the Committee	Report/Statement
24-06-2019	Finance	* 73 rd Report
-do-	Welfare of Other Backward Classes	21 st Report
09-07-2019	Privileges	66 th to 69 th Reports
16-07-2019	Papers Laid on the Table	157 th Report

(Total Time taken: 03 Mts.)

REPORTS ON PARTICIPATION OF INDIAN PARLIAMENTARY DELEGATIONS AT INTERNATIONAL CONFERENCES

On the 5th of August, 2019, the Secretary-General laid on the Table, a copy each (in English and Hindi) of the Reports on the participation of the Indian Parliamentary Delegations at the 134th to 140th Statutory Assemblies of the Inter-Parliamentary Union.

(Time taken: 01 Minute)

* The Report was presented to the Hon'ble Chairman, Rajya Sabha on 23rd March, 2019 and to Hon'ble Speaker (Sixteenth Lok Sabha) on 28th March, 2019, before dissolution of the Sixteenth Lok Sabha.

MOTIONS FOR ELECTION OF MEMBERS TO VARIOUS COMMITTEES/BODIES

Sl. No.	Date	Name of the Committee/Body	<u>Time taken</u> <u>Hrs. Mts.</u>
1.	03-07-2019	Welfare of Other Backward Classes (OBCs)	} 0-03
2.	-do-	Public Accounts	
3.	-do-	Public Undertakings	
4.	-do-	Welfare of Scheduled Castes and Scheduled Tribes	
5.	04-07-2019	Agricultural and Processed Food Products Export Development Authority (APEDA)	0-01
6.	09-07-2019	All India Institute of Medical Sciences (AIIMS) at Bhopal, Jodhpur, Kalyani, Mangalgi, Nagpur, Patna, Rae Bareli, Raipur and Rishikesh.	0-01
7.	16-07-2019	Post Graduate Institute of Medical Education and Research (PGIMER), Chandigarh.	0-01
8.	19-07-2019	Coffee Board.	0-01
9.	23-07-2019	Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry.	0-01
10.	-do-	All India Institute of Medical Sciences (AIIMS), Bhubaneswar.	0-01
11.	30-07-2019	Joint Committee on Offices of Profit.	0-01
12.	31-07-2019	Central Advisory Committee for the National Cadet Corps.	0-01
13.	01-08-2019	National Institute of Mental Health and Neuro-Sciences (NIMHANS), Bengaluru.	0-02
14.	02-08-2019	Coir Board.	0-01

Sl. No.	Date	Name of the Committee/Body	<u>Time taken</u> <u>Hrs. Mts.</u>
15.	07-08-2019	Central Silk Board	0-01
Total :			0-15

MOTION FOR SUSPENSION OF RULE 272 — ADOPTED

On the 15th of July, 2019, Shri V. Muraleedharan, Minister of State in the Ministry of External Affairs and in the Ministry of Parliamentary Affairs, moved the following Motion:—

"That Rule 272 of the Rules of Procedure and Conduct of Business in the Council of States in its application to consideration of the Demands for Grants of the related Ministries/Departments for 2019-20 by Department-related Parliamentary Standing Committees of Rajya Sabha, be suspended."

The Motion was adopted.

(Time taken: 02 Mts.)

LEAVE OF ABSENCE

(1) On the 18th of July, 2019, Shri Arun Jaitley (Uttar Pradesh) was granted leave of absence from the sittings of the House, from 20th of June, 2019 till the end of the current (249th) Session.

(2) On the 29th of July, 2019, Shri Beni Prasad Verma (Uttar Pradesh) was granted leave of absence from the sittings of the House, from the 22nd of July, 2019 till the end of the current (249th) Session.

(3) On the 31st of July, 2019, Shri Ram Jethmalani (Bihar) was granted leave of absence from the sittings of the House, from the 20th of June, 2019 to 7th of August, 2019 of the current (249th) Session.

(Total Time taken: 04 Mts.)

MESSAGES FROM THE LOK SABHA — REPORTED / GOVERNMENT BILLS — LAID ON THE TABLE

Secretary-General reported to the Rajya Sabha, 43 messages received from the Lok Sabha and laid on the Table, 30 Government Bills, as passed by the Lok Sabha, during the Session.

(Total Time taken: 42Mts.)

RESIGNATION BY MEMBERS

(1) On the 20th of June, 2019, the Chairman informed the House that he had received a letter, dated the 3rd of June, 2019, from Shri Soumya R. Patnaik, Member, representing the State of Odisha, resigning his seat in the Rajya Sabha and that he had accepted the resignation with effect from the 6th of June, 2019."

(2) On the 16th of July, 2019, the Chairman informed the House that he had received a letter, dated the 15th of July, 2019, from Shri Neeraj Shekhar, Member, representing the State of Uttar Pradesh, resigning his seat in the Rajya Sabha and that he had accepted the resignation with effect from the 15th of July, 2019.

(3) On the 30th of July, 2019, the Deputy Chairman informed the House that the Hon'ble Chairman had received a letter, dated the 30th of July, 2019, from Dr. Sanjay Singh, Member, representing the State of Assam, resigning his seat in the Rajya Sabha and that he had accepted the resignation with effect from the 30th of July, 2019.

(4) On the 5th of August, 2019, the Chairman informed the House that he had received a letter, dated the 2nd of August, 2019, from Shri Surendra Singh Nagar, Member, representing the State of Uttar Pradesh, resigning his seat in the Rajya Sabha and that he had accepted the resignation with effect from the 2nd of August, 2019.

(5) On the 5th of August, 2019, the Chairman informed the House that he had received a letter, dated the 5th of August, 2019, from Shri Bhubaneswar Kalita and Shri Sanjay Seth, Members, representing the States of Assam and Uttar Pradesh, respectively, resigning their seats in the Rajya Sabha and that he had accepted the resignations with effect from the 5th of August, 2019.

(Total Time taken: 04 Mts.)

RECOMMENDATIONS OF THE BUSINESS ADVISORY COMMITTEE

6 Meetings of the Business Advisory Committee were held during the Session to allocate time for Government Legislative and other Business. Recommendations of the Committee were reported to the House on the dates, as mentioned below: —

Sl. No.	Date of BAC Meeting	Date of announcement of the recommendations of BAC in the House	<u>Time taken</u> Hrs. Mts.
1.	21-06-2019	21-06-2019	0-01
2.	27-06-2019	27-06-2019	0-06
3.	08-07-2019	08-07-2019	0-01
4.	15-07-2019	15-07-2019	0-01
5.	22-07-2019	22-07-2019	0-02
6.	02-08-2019	05-08-2019	0-01
Total:			0-12

STATEMENTS REGARDING GOVERNMENT BUSINESS

6 Statements regarding Government Business were made in the House on the following dates during the Session: —

Sl. No.	Date	<u>Time taken</u> Hrs. Mts.
1.	21-06-2019	0-01
2.	28-06-2019	0-02
3.	08-07-2019	0-01
4.	12-07-2019	0-01
5.	19-07-2019	0-02
6.	26-07-2019	0-02
Total:		0-09

OBSERVATIONS BY THE CHAIR

(i) On the 21st of June, 2019, the Chairman made some observations regarding the functioning of the House and appealed to all Members of the House to follow the rules and procedures and allow the House to function.

(ii) On the 24th of June, 2019, the Chairman made following observations regarding:—

(a) provision of replies to Zero Hour Submissions and Special Mentions made by Members in the House and directed the Minister of Parliamentary Affairs as well as to the Leader of the House to discuss the matter with concerned Ministers and ensure that replies are provided to the Members in writing within a period of 30 days.

(b) maintenance of decorum and discipline in the House and appealed to the Members to confine to the issue which they are raising under Zero Hour Submissions or Special Mentions in accordance with the Rules of Procedure and not indulge in allegations or counter allegations.

(iii) On the 1st of July, 2019, the Chairman made some observations regarding the procedure for giving notices and making of Zero Hour Matters and Special Mentions.

(iv) On the 2nd of July, 2019, the Chairman made some observations regarding scrupulous adherence to the Rules of Procedure and Etiquette by Members and Ministers, in order to ensure smooth conduct of business in the House.

(v) On the 26th of July, 2019, the Chairman *inter alia* made some observations regarding the well-established practice and procedure for disposal of amendments for reference of Bills to Select Committees and Bills and the rules and etiquette to be observed by the Members during the proceedings of the House.

(vi) On the 29th of July, 2019, the Hon'ble Chairman made some observations on the wide-spread dissemination, in both print and electronic media, of the contents of a letter dated 25th July, 2019 written by some Members belonging to various political parties/groups, expressing their concern over the passage of Bills without scrutiny either by the Department-related Parliamentary Standing Committees or Select Committees, inadequacy of Short Duration Discussions and other issues.

(vii) On the 5th of August, 2019, the Hon'ble Chairman made an observation regarding modernization of the Parliament Building and appealed to the Prime Minister and the Government, on behalf of all Members of the Rajya Sabha, to include the expansion and modernization of the Parliament Building with all functional and modern facilities in their resolution of a new India on completion of 75 years of Independence, in the year, 2022.

(Total Time taken: 54 Mts.)

ANNOUNCEMENTS BY THE CHAIR

(1) On the 23rd of July, 2019, the Deputy Chairman made the following announcement:—

"Hon'ble Members, the Department of Empowerment of Persons with Disabilities, Ministry of Social Justice and Empowerment is organizing a cultural event 'Divya Kala Shakti: Witnessing Ability in Disability' at **6.30 PM today** at the Balayogi Auditorium, Parliament Library Building. The President of India and the Prime Minister will grace the occasion.

Members may attend the event and take their seats by 6.10 PM."

(2) On the 26th of July, 2019, the Chairman made the following announcement:—

"I have to inform Members that, as requested by the Government, the Business Advisory Committee in its meeting held on the 26th of July, 2019, was informed that the sittings of the Rajya Sabha, which were earlier scheduled upto Friday, the 26th of July, 2019, has been extended upto Wednesday, the 7th of August, 2019, to transact essential Government Legislative Business. There will be no Question Hour on those days. The Business Advisory Committee has taken note of this."

(Total Time taken: 02 Mts.)

RULING BY THE CHAIR

On the 25th of July, 2019, the Chairman gave the following ruling:—

"Hon'ble Members, on 18th July, 2019 during Zero Hour Shri Anand Sharma, Deputy Leader of the Congress party in Rajya Sabha raised a point of order. Quoting articles 102 and 191(2) of the Constitution of India and the Tenth Schedule commonly known as Anti-Defection Law, Shri Anand Sharma submitted that under paragraph 2(1)(b) of the Tenth Schedule, a Member who votes or abstains from voting in a House contrary to the direction issued by his political party without obtaining the prior permission of, or condonation of such voting or abstention by that political party within 15 days from the date of such voting or abstention, incurs disqualification for being a Member of that House. Further, stating that the judgement of the Supreme Court of 17th July, 2019 in the matter of some MLAs of Karnataka Vidhan Sabha, Shri Anand Sharma described it as a clear violation of the Constitution and transgression of power and demanded a ruling from the Chair in the matter.

Responding to his submission I made it clear in the House that I cannot allow his point of order as the matter raised by him was not for consideration before the House. However, on his insistence for a ruling, I had said that I would give a detailed order.

Hon'ble Members as you are aware, the point of order is a procedural device under Rule 258 of the Rules of Procedure and Conduct of Business in Rajya Sabha to bring to the notice of the Chair any procedural irregularity being done or observed in the House in relation to the business of the House at that moment. A Member cannot raise a point of order on a business that is not before the House. There have been number of instances in Rajya Sabha when the

presiding officers have consistently ruled that the point of order can be raised only on a matter which is before the House.

In the instant matter Shri Anand Sharma wanted my ruling on the judgement given by the Supreme Court in a matter which is between the Speaker of the Karnataka Vidhan Sabha and some of its MLAs. This is obviously outside the ambit of Rule 258 of the Rules of Procedure and Conduct of Business in Rajya Sabha.

I, therefore, reiterate what I had said in the House on 18th July, 2019 that this matter not being before this House, cannot be allowed as a point of order. But I am not commenting on the merits of the issue which he has raised; that is left to the other forum."

(Time taken: 01 Minute)

MATTERS RAISED WITH PERMISSION

I. On the 21st of June, 2019:—

(1) Shri Binoy Viswam raised a matter regarding outbreak of acute Encephalitis Syndrom (AES) in Bihar.

(2) Dr. Vikas Mahatme raised a matter regarding attack on doctors in West Bengal.

(3) . Shri Ram Kumar Kashyap raised a matter regarding delay in widening of Delhi-Panipat National Highway.

(4) Shrimati Vijila Sathynanth raised a matter regarding need to release water immediately from Cauvery.

(5) Shrimati Shanta Chhetri raised a matter regarding tribal status to 11 communities living in Sikkim and other Gorkha dominated areas.

(6) Dr. T. Subbarami Reddy raised a matter regarding safety regulations against fire hazards.

(7) Shri D. Raja raised a matter regarding demand for Tamil News bulletin in All India Radio (AIR) at national level.

(8) Shri Elamaram Kareem raised a matter regarding disinvestment of PSUs.

II. On the 24th of June, 2019:—

(9) Dr. Satyanarayan Jatiya raised a matter regarding need to have access to drinking water to all.

Dr. Ashok Bajpai, Shri Rewati Raman Singh and Ms. Saroj Pandey, also spoke.

(10) Shri K.K. Ragesh raised a matter regarding need to withdraw the decision to privatise six airports.

(11) Dr. T. Subbarami Reddy raised a matter regarding need to take measures to control population in the country.

(12) Shri K. Somaprasad raised a matter regarding opening of new petroleum outlets in Kerala.

(13) Shri Rajmani Patel raised a matter regarding need to not transfer the existing Court Complex from Reva, Madhya Pradesh.

(14) Dr. Vikas Mahatme raised a matter regarding deaths of workers cleaning septic tanks.

(15) Shri Prasanna Acharya raised a matter regarding rebate on the sale of handloom products.

(16) Shri Rakesh Sinha raised a matter regarding need to establish a branch of AIIMS in Begusarai District.

(17) Shri P.L. Punia raised a matter regarding need to stop double taxation on Mentha harvest.

(18) Shri Motilal Vora raised a matter regarding pending cases in High Courts and Supreme Court.

(19) Dr. Kirodi Lal Meena raised a matter regarding ill effect of release of polluted water from Punjab to Rajasthan.

(20) Shri Ripun Bora raised a matter regarding need to stop shutting down of MTNL.

(21) Shri Sanjay Singh raised a matter regarding increasing crimes in Delhi.

(22) Shri Shwait Malik raised a matter regarding need to make strict laws against cheque bouncing.

(23) Shri Tiruchi Siva raised a matter requesting the Union Government to get the assent of the President for the Bill passed by the Tamil Nadu State Assembly seeking exemption from NEET exam for Medical courses.

(24) Shri Mahesh Poddar raised a matter regarding resentment due to Masanjor Dam in Dumka district at Jharkhand-West Bengal Border.

III. On the 27th of June, 2019:—

(25) Shri A.K. Selvaraj raised a matter regarding approval of eligible beneficiaries left out under *Pradhan Mantri Awas Yogna - Gramin*.

Shrimati Sarojini Hembram also spoke.

(26) Shrimati Kahkashan Perween raised a matter regarding inclusion of 'Lohars' in the list of Scheduled Tribes.

Shri Thaawarchand Gehlot, Minister of Social Justice and Empowerment and Leader of the House, responded.

(27) Shri Vijay Pal Singh Tomar raised a matter regarding excessive use of pesticides.

(28) Dr. Narendra Jadhav raised a matter regarding need to give classical language status to Marathi as well as restoration of AIR news bulletin in Marathi.

(29) Shri P. Bhattacharya raised a matter regarding crisis in Tea Garden area in West Bengal.

(30) Shri Mohd. Ali Khan raised a matter regarding national status for Kaleswaran Irrigation Project.

(31) Shri Javed Ali Khan raised a matter regarding 13 point roster system in Universities.

(32) Shri Prashanta Nanda raised a matter regarding need for 'Prone to natural calamity' to be a criterion for granting 'Special Status' to states.

(33) Shri V. Vijayasai Reddy raised a matter regarding concern over lack of basic passenger facilities and cleanliness in Trains.

(34) Shri Binoy Viswam raised a matter regarding 243 missing Indians from Kerala coast.

(35) Shri G.C. Chandrashekhar raised a matter regarding need to allow selection through IBPS in Kannada language.

Shrimati Nirmala Sitharaman, Minister of Finance and Minister of Corporate Affairs, responded.

(36) Shri Vijay Goel raised a matter regarding need for restriction on all types of lottery.

(37) Shri Sambhaji Chhatrapati raised a matter regarding concern over suicides by meritorious students.

(38) Dr. Ashok Bajpai raised a matter regarding growing indifference towards Sanskrit language.

(39) Shri Swapan Dasgupta raised a matter regarding need to organize Poush Mela at Vishwa Bharati, Shantiniketan.

(40) Shri K.T.S. Tulsi raised a matter regarding shortage of doctors and government hospitals in the country.

(41) Shri Sukhendu Sekhar Ray raised a matter regarding change of name of West Bengal.

(42) Shri Manas Ranjan Bhunia raised a matter regarding non-release of funds for Ghatal Master Plan in West Bengal.

(43) Dr. L. Hanumanthaiah raised a matter regarding concern over National Crime Records Bureau (NCRB) Prison statistics, 2016.

IV. On the 28th of June, 2019:—

(44) Shri Ronald Sapa Tlau raised a matter regarding pathetic state of air connectivity in Aizawl.

(45) Shrimati Shanta Chhetri raised a matter regarding need to engage senior citizens in promoting social welfare schemes.

(46) Prof. Manoj Kumar Jha raised a matter regarding issues and concerns with respect to ad-hoc appointments in Universities and colleges across India.

(47) Shri M.P. Veerendra Kumar raised a matter regarding misuse of SARFAESI Act, 2002.

(48) Shri Ram Vichar Netam raised a matter regarding increasing naxalism in Chhattisgarh.

(49) Shri Prabhat Jha raised a matter regarding issue of migration of people from Madhya Pradesh.

(50) Shri A. Navaneethakrishnan raised a matter regarding intervention required in the construction of Mokedatu dam by Karnataka.

(51) Shri Ravi Prakash Verma raised a matter regarding problems arising due to stray animals.

(52) Shrimati Roopa Ganguly raised a matter regarding need for amendments to the Concurrent List.

(53) Dr. Sanjay Sinh raised a matter regarding harassment of innocent people in the name of NRC.

(54) Shri Surendra Singh Nagar raised a matter regarding safety of women.

(55) Shri Derek O' Brien raised a matter regarding need to install statue of Bankim Chandra Chattopadhyay in Parliament House.

(56) Shrimati Vijila Sathyananth raised a matter regarding merger of Tirunelveli B.S.N.L. Telecom district with Nagercoil B.S.N.L. district.

V. On the 1st of July, 2019:—

(57) Shri Jairam Ramesh raised a matter regarding concern over the accelerating melting rate of the Himalayan glaciers.

(58) Shrimati Viplove Thakur raised a matter regarding concern over the high airfare from Delhi to Dharamshala

(59) Shrimati Jharna Das Baidya raised a matter regarding alarming situation of drought in the country.

(60) Shri Rajmani Patel raised a matter regarding reservation for OBCs and general category in private institutions and employment.

(61) Shri Tiruchi Siva raised a matter regarding adverse impact on ground water in the delta region of Tamil Nadu due to hydro carbon wells.

(62) Shri Motilal Vora raised a matter regarding increasing addiction to intoxicants among children.

(63) Shri Jose K. Mani raised a matter regarding kerosene oil supply to Kerala.

(64) Shri Naresh Gujral raised a matter regarding concern over growth of 'gun culture' in the country.

(65) Prof. Manoj Kumar Jha raised a matter regarding safety measures for labourers at construction sites.

Shri Prakash Javadekar, Minister of Environment, Forest and Climate Change and Minister of Information and Broadcasting, responded.

(66) Dr. Prabhakar Kore raised a matter regarding direct rail route between Hubli to Belagavi.

(67) Shri Prabhakar Reddy Vemireddy raised a matter regarding inclusion of Pinakini Satyagraha Ashram in Andhra Pradesh under the Gandhi Heritage Sites Mission.

(68) Shri G.V.L. Narasimha Rao raised a matter regarding problems faced by Tobacco farmers in Andhra Pradesh.

(69) Shri Rewati Raman Singh raised a matter regarding shifting of ordnance depot from the old fort at Prayagraj.

(70) Dr. Vikas Mahatme raised a matter regarding exploitation of mentally and physically challenged adults.

(71) Shri Manish Gupta raised a matter regarding alleged threat to the Chief Minister of West Bengal by a former Minister.

VI. On the 2nd of July, 2019:—

(72) Shri Digvijaya Singh raised a matter regarding rise in fake news on social media.

(73) Shri N. Gokulakrishnan raised a matter regarding need for reservation of 25 % seats in Central Universities to the residents of the state.

(74) Dr. Vinay P. Sahasrabuddhe raised a matter regarding urgent need for issuing gaming safety guidelines for the protection of children.

(75) Shri Satish Chandra Misra raised matter regarding inclusion of 17 castes in the SC list in Uttar Pradesh.

Shri Thaawarchand Gehlot, Minister of Social Justice and Empowerment and Leader of the House, responded.

(76) Shri Ram Nath Thakur raised a matter regarding need for central legislation to regulate coaching institutes.

(77) Shri T.K. Rangarajan raised a matter regarding concern over corporatization of railway production units and closure of Railway Printing Presses.

Shri Elamaram Kareem also spoke.

(78) Shri Vishambhar Prasad Nishad raised a matter regarding severe unemployment and drought in Bundelkhand region.

(79) Ms. Saroj Pandey raised a matter regarding need to make Yoga Education compulsory.

(80) Dr. Satyanarayan Jatiya raised a matter regarding need for remedies for prevention of road accidents.

(81) Shri Manas Ranjan Bhunia raised a matter regarding non-availability of drinking water and proper storage in Rail Bustee area at Kharagpur.

(82) Shri Vijay Goel raised a matter regarding need to constitute an authority to protect Chandni Chowk and its monuments.

(83) Shri K.T.S. Tulsi raised a matter regarding crisis in real estate sector.

(84) Dr. Kirodi Lal Meena raised a matter regarding evacuation of tribal families in Rajasthan despite stay order given by Supreme Court.

(85) Shri Sanjay Singh raised a matter regarding printing of the picture of Mahatma Gandhi on the liquor bottles by an Israeli company.

Shri Ghulam Nabi Azad, Leader of the Opposition also spoke.

VII. On the 3rd of July, 2019:—

(86) Shri Ahamed Hassan raised a matter regarding interest rate cuts on small savings schemes.

(87) Shrimati Jaya Bachchan raised a matter regarding safety of women and children.

(88) Shri Kailash Soni raised a matter regarding need to construct Chindwada-Kareily-Sagar railway line.

(89) Prof. Ram Gopal Yadav raised a matter regarding obscenity in electronic and print media.

Shri Prakash Javadekar, Minister of Environment, Forest and Climate Change and Minister of Information and Broadcasting, responded.

(90) Shri Vinay Dinu Tendulkar raised a matter regarding need to begin morning and evening trains from Goa to Belgaum.

(91) Shri Majeed Memon raised a matter regarding floods in Mumbai.

(92) Shri Birendra Prasad Baishya raised a matter regarding need to install statue of Dr. Bhupen Hazarika in Parliament House.

(93) Shri Partap Singh Bajwa raised a matter regarding Narco-terrorism in Punjab.

(94) Shri Shwait Malik raised a matter regarding crop residue burning in northern India.

(95) Shri K. Somaprasad raised a matter regarding ban on e-cigarettes.

(96) Shri Ram Kumar Kashyap raised a matter regarding protection of trees from fire on National Highways.

(97) Shri P.L. Punia raised a matter regarding alleged inefficacy of the Prevention of Atrocities Act.

(98) Shri K.K. Ragesh raised a matter regarding harmful substances in processed edible salt.

(99) Shri Rakesh Sinha raised a matter regarding INA Headquarters in Manipur.

(100) Shri Ripun Bora raised a matter regarding privatization of 64 oil fields.

(101) Shri Madhusudan Mistry raised a matter regarding increasing custodial deaths in the country.

Shri K.J. Alphons also spoke.

(102) Shri Ram Vichar Netam raised a matter regarding lack of facilities at Ambikapur railway station.

(103) Shri Javed Ali Khan raised a matter regarding modernization of slaughter houses.

VIII. On the 4th of July, 2019:—

(104) Shri Ajay Pratap Singh raised a matter regarding delay in providing houses by builders to buyers.

(105) Shri Husain Dalwai raised a matter regarding faulty construction of Dam in Chiplun, Maharashtra.

(106) Shri R. K. Sinha raised a matter regarding need to increase the intake of students in the evening classes of Delhi University.

(107) Shri B. Lingaiah Yadav raised a matter regarding need to open Passport office in Suryapet district.

(108) Shri Abir Ranjan Biswas raised a matter regarding pollution of river Churni by Bangladesh factories.

(109) Shri A.K. Selvaraj raised a matter regarding drip irrigation and crop insurance scheme.

(110) Shri Vijay Pal Singh Tomar raised a matter regarding food adulteration, particularly in milk products.

(111) Shrimati Vijila Sathyananth raised a matter regarding issue of child labour in the country.

(112) Shri Prashanta Nanda raised a matter regarding central assistance to Odisha for the damages inflicted by Cyclone 'Fani'.

(113) Shri Binoy Viswam raised a matter regarding grievances of EPF Pensioners.

(114) Shri V. Vijayasai Reddy raised a matter regarding need to send central team to Andhra Pradesh to assess loss due to severe drought.

(115) Dr. Ashok Bajpai raised a matter regarding denial of reservation to economically weaker sections by certain institutions.

(116) Shrimati Shanta Chhetri raised a matter regarding shifting of Gorkha Recruitment Depot and Gorkha Record Office from Darjeeling.

(117) Shri Mahesh Poddar raised a matter regarding need to ban hand-pulled rickshaws in Kolkata.

(118) Shri Prabhat Jha raised a matter regarding vacant posts of doctors in newly opened AIIMS.

(119) Shri Swapan Dasgupta raised a matter regarding reports of commission paid to 'brokers' by beneficiaries of Central Government schemes in West Bengal.

IX. On the 8th of July, 2019:—

(120) Shri T.K.S. Elangovan raised a matter regarding non-availability of ATMs in Valparai Estate in Coimbatore, Tamil Nadu.

(121) Shri K.J. Alphons raised a matter regarding impediments in ease of doing Business.

(122) Shri Ram Shakal raised a matter regarding non-issuance of SC certificate to *Dhangar* community in Uttar Pradesh.

(123) Shri Ram Nath Thakur raised a matter demanding more trains from Jainagar, Bihar.

(124) Shri Ajay Pratap Singh raised a matter regarding need to include Bagheli language in the Eighth Schedule of the Constitution.

(125) Shri Motilal Vora raised a matter regarding need to stop Human Trafficking.

(126) Shri Vijay Pal Singh Tomar raised a matter regarding need for expansion of Air Strip at Meerut.

(127) Shri Jairam Ramesh raised a matter regarding illegal acquisition of large forest land in eco-sensitive Aravallis by private companies.

(128) Shri Vinay Dinu Tendulkar raised a matter regarding resumption of mining in Goa.

(129) Shri Prashanta Nanda raised a matter regarding vacant faculty positions in the Central University of Odisha.

(130) Shri Surendra Singh Nagar raised a matter regarding payment of arrears to the sugarcane farmers.

(131) Shri G. V. L. Narasimha Rao raised a matter regarding provision of written replies to Question raised or tabled in Parliament in regional languages.

(132) Shri Rewati Raman Singh raised a matter regarding looming threat of drought in the country.

(133) Shri A. Navaneethakrishnan raised a matter regarding rejection of Tamil Nadu NEET Exemption Bill.

Shri Tiruchi Siva also spoke.

X. On the 10th of July, 2019:—

(134) Shri Samir Oraon raised a matter regarding adverse effects of aluminium factory in Muri, Jharkhand.

(135) Shri Ahamed Hassan raised a matter regarding Sri Lankan refugees in India.

(136) Shri K.R. Arjunan raised a matter regarding transfer of unused land to start a new medical college at Udthagamandalam, Tamil Nadu.

(137) Shri Abir Ranjan Biswas raised a matter regarding need for official clearance of Deocha-Pachami-Harisingha-Dewanganj coal mines (DPHD).

(138) Ms. Dola Sen raised a matter regarding plight of tea industry in West Bengal.

XI. On the 15th of July, 2019:—

(139) Dr. Santanu Sen raised a matter regarding formation of Health Regulatory Commission to control overbilling by corporate hospitals.

(140) Shri Amar Patnaik raised a matter regarding revision of coal royalty for Odisha.

(141) Shri Harnath Singh Yadav raised a matter regarding problems due to drinking of saline water in the country.

(142) Shrimati Shanta Chhetri raised a matter regarding accident in Kolkata Metro.

(143) Shri K.K. Ragesh raised a matter regarding high airfare in Gulf sector during vacations, by airline companies.

(144) Dr. Satyanarayan Jatiya raised a matter regarding inter-connectivity of rivers to prevent flood situation in the country.

(145) Shri Jairam Ramesh raised a matter regarding environmental impact of the proposed private Mega-Port complex in Katupalli, North Chennai.

(146) Shri A.K. Selvaraj raised a matter regarding interlinking of Pandiyaru and Mayar rivers in Nilagiri District.

(147) Shri V. Vijayasai Reddy raised a matter regarding inordinate delay in release of fishermen from Andhra Pradesh held by Pakistan.

(148) Shri Samir Oraon raised a matter regarding inclusion of 'Kurukh' language of Oraon tribe in the Eighth Schedule.

(149) Dr. T. Subbarami Reddy raised a matter regarding increasing number of road accidents and related deaths.

Shri Surendra Singh Nagar also spoke.

(150) Shri Shwait Malik raised a matter regarding need for uniform electrical power tariff throughout the country.

(151) Shri P. Bhattacharya raised a matter regarding illegal coal mining in various parts of the country.

(152) Shri Vijay Goel raised a matter regarding need for redevelopment of Group Housing Societies in Delhi.

(153) Shri Ripun Bora raised a matter regarding alarming flood situation in Assam.

Shri Birendra Prasad Baishya also spoke.

(154) Dr. Ashok Bajpai raised a matter regarding selection process of judges of High Courts and Supreme Court.

(155) Shri K. T. S. Tulsi raised a matter regarding declining house hold savings in the country.

(156) Dr. Vikas Mahatme raised a matter regarding need to control increasing population.

(157) Dr. L. Hanumanthaiah raised a matter regarding appointment of sports persons in public sector enterprises.

(158) Shri A. Navaneethkrishnan raised a matter demanding cancellation of Postal Department Exams held in Tamil Nadu recently.

Shri Tiruchi Siva also spoke.

XII. On the 17th of July, 2019:—

(159) Shrimati Sarojini Hembram raised a matter regarding sanction of funds under Swadesh Darshan Scheme.

(160) Shri Rajeev Chandrasekhar raised a matter regarding need for legislation to check algorithmic bias on social media platforms.

(161) Shri Sasmit Patra raised a matter regarding need to declare the States hit by major calamities as "Special Focus States".

(162) Shri Gopal Narayan Singh raised a matter regarding pathetic condition of National Highway No. 2 from Varanasi to Aurangabad section.

(163) Dr. Banda Prakash raised a matter regarding creation of Railway Division at Kazipet Junction.

(164) Shri Sanjay Seth raised a matter regarding death of cows in *Gaushalas* in Uttar Pradesh.

(165) Shrimati Wansuk Syiem raised a matter regarding alleged indiscipline in the administration of Northeast Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong.

(166) Shri Amar Shankar Sable raised a matter regarding need for cyber security in the country.

(167) Shri K.C. Ramamurthy raised a matter regarding proposal for UNESCO World Heritage Tag for sites in Karnataka.

(168) Shri Vijay Pal Singh Tomar raised a matter regarding slow progress in the construction of Delhi-Meerut Expressway.

(169) Shrimati Jharna Das Baidya raised a matter regarding low rate of women's participation in the workforce.

(170) Shri Ahamed Hassan raised a matter regarding need to curb increasing cases of child rape in the country.

(171) Shri Ram Kumar Kashyap raised a matter regarding need to fix time for passage of vehicles to avoid congestion at toll plaza.

(172) Shrimati Vijila Sathyananth raised a matter regarding release of pending grants for Nambiyar-Karumeniyar Flood carrier canal in Tirunelveli, Tamil Nadu.

(173) Shri D. Raja raised a matter regarding need to extend the time for recommendations for the draft New Education Policy.

Shri Tiruchi Siva also spoke.

(174) Shri K.R. Arjunan raised a matter regarding need to include the Badaga community of the Nilgiris, Tamil Nadu in the Scheduled Tribes List.

(175) Shri Manas Ranjan Bhunia raised a matter regarding need to increase the wages under MGNREGA.

(176) Shri Rajmani Patel raised a matter regarding Hostel facilities for the students of Other Backward Classes.

(177) Dr. D.P. Vats raised a matter regarding need to start direct train from Hisar Junction to Amritsar.

(178) Shrimati Kahkashan Perween raised a matter regarding need to build a railway division at Bhagalpur.

(179) Shri Rakesh Sinha raised a matter regarding construction of bridge over river Ganga in Begusarai, Bihar.

(180) Shri P.L. Punia raised a matter regarding need to increase the annual kerosene oil allocation to Chhattisgarh.

XIII. On the 19th of July, 2019:—

(181) Shri Ram Nath Thakur raised a matter regarding need to declare floods in Bihar as a National calamity.

Dr. C.P. Thakur also spoke.

(182) Shri Ronald Sapa Talu raised a matter regarding illegal migrants in Mizoram.

(183) Shri Abir Ranjan Biswas raised a matter regarding extensive dredging of River Hooghly in West Bengal.

(184) Kumari Selja raised a matter regarding need for social integration through inter-caste marriages.

(185) Shrimati Vandana Chavan raised a matter regarding mass hysterectomy of women sugarcane workers in Beed, Maharashtra.

(186) Shri Sakaldeep Rajbhar raised a matter regarding new railway line for Ballia, Uttar Pradesh.

(187) Shri Nazir Ahmed Laway raised a matter regarding problems faced by migrants from Jammu and Kashmir.

(188) Sardar Sukhdev Singh Dhindsa raised a matter regarding books and other documents taken by the Government from the Sikh Library.

(189) Shri V. Lakshmikantha Rao raised a matter regarding Mission Kakatiya in Telangana.

(190) Shri Sukhendu Sekhar Ray raised a matter regarding disinvestment of Bengal Chemicals and Pharmaceuticals Ltd.

(191) Shri Javed Ali Khan raised a matter regarding poor implementation of Prime Minister's 15 point programme for upliftment of minorities.

(192) Shri B. Lingaiah Yadav raised a matter regarding lack of adequate National Highways in the State of Telangana.

(193) Shrimati Viplove Thakur raised a matter regarding need for new law in view of frequent building collapses in the country.

Shri Rakesh Sinha and Shri Husain Dalwai also spoke.

(194) Shri Tiruchi Siva raised a matter regarding proposal to introduce National Exit Exam for Medical courses and replacing MCI with NMC.

(195) Shri Mohd. Ali Khan raised a matter regarding need to refund ticket fare to passengers affected by Pakistan air space restrictions and start direct flights to Najaf from India.

(196) Shri Prashanta Nanda raised a matter regarding need for underground cabling in coastal districts of Odisha in the aftermath of cyclone.

(197) Shri Binoy Viswam raised a matter regarding separate quota for NRI students in humanities and language courses.

(198) Shri R.K. Sinha raised a matter regarding the delay in punishment in heinous crimes against minor girls.

(199) Shri M.P. Veerendra Kumar raised a matter regarding financial crisis of the India Telephone Industries (ITI) in Palakkad, Kerala.

XIV. On the 23rd of July, 2019:—

(200) Shri Anand Sharma, Shri D. Raja and other Members raised a matter regarding the statement of the President of the USA to the Press in a meeting with the Prime Minister of Pakistan that the Indian Prime Minister had requested him to mediate on the Kashmir issue.

Responding to the matter raised by Shri Anand Sharma and others, Shri S. Jaishankar, Minister of External Affairs, categorically assured the House that no such request had been made by the Prime Minister to the US President. He *inter alia* reiterated that it had been India's consistent position that all outstanding issues with Pakistan are discussed only bilaterally.

XV. On the 25th of July, 2019:—

(201) Shri C.M. Ramesh raised a matter regarding inadequate rainfall in the country.

(202) Shrimati Shanta Chhetri raised a matter regarding reconsider shifting of Lebong Military Hospital.

(203) Dr. Satyanarayan Jatiya raised a matter regarding Pollution free India.

(204) Shrimati Kahkashan Perween raised a matter regarding need to provide facilities to pregnant women in trains.

(205) Dr. Kirodi Lal Meena raised a matter regarding forced conversion of Hindu minorities, particularly girls, and atrocities against them in Pakistan.

(206) Shrimati Jharna Das Baidya raised a matter regarding contract teachers in schools.

(207) Shrimati Sarojini Hembram raised a matter regarding need for funds for completion of Craft Village Project in Odisha.

(208) Shri Ram Kumar Kashyap raised a matter regarding need to give benefit of Government schemes to contract farm labourers.

(209) Shrimati Vandana Chavan raised a matter regarding discrepancies in entry age in schools in Standard-I across the country.

(210) Shri Vijay Goel raised a matter regarding problems of flat owners *vis-à-vis* builders.

(211) Shri V. Vijayasai Reddy raised a matter regarding need to confer forest rights on STs and other traditional forest dwellers.

(212) Shri Rakesh Sinha raised a matter regarding need to protect Kanwar lake Bird Sanctuary in Begusarai, Bihar.

(213) Shri A. Navaneethakrishnan raised a matter regarding need to withhold the legislation on dam safety.

(214) Dr. T. Subbarami Reddy raised a matter regarding need for an Action Plan to tackle the increasing number of missing children in the country.

(215) Shri Amar Patnaik raised a matter regarding concern over the non-inclusion of Odisha in the new Railway Station Redevelopment programme.

(216) Shri K. Somaprasad raised a matter regarding need to amend the Narcotic Drugs and Psychotropic Substances Act, 1985 to check its misuse.

(217) Shri Sasmit Patra raised a matter regarding need for raising a Kalinga Regiment from Odisha.

(218) Dr. Vinay P. Sahasrabudde raised a matter regarding need to set up Council for translations of Indian literary works.

(219) Shri K.C. Ramamurthy raised a matter regarding need to ban ponzi and unregulated deposit schemes.

(220) Shri Manas Ranjan Bhunia raised a matter regarding need for more bank branches in West Bengal.

(221) Shri Partap Singh Bajwa raised a matter regarding need to curtail smuggling of drugs into Punjab.

(222) Shri Nazir Ahmed Laway raised a matter regarding need to begin construction of AYUSH hospitals in J&K.

(223) Shri P.L. Punia raised a matter regarding need to fill up the posts of medical practitioners in Railway Medical Services.

XVI. On the 26th of July, 2019:—

(224) Shri Vaiko raised a matter regarding environmental damage due to Hydrocarbon project in Cauvery delta area in Tamil Nadu.

(225) Shri Chunibhai Kanjibhai Gohel raised a matter regarding starting of fishing activities by the fishermen.

(226) Shri P. Wilson raised a matter regarding need for OBC reservation in All-India Quota seats in Central Government Institutions.

(227) Shri Shwait Malik raised a matter regarding need to restrict overcharging by Private Schools.

Shri Surendra Singh Nagar also spoke.

(228) Ms. Dola Sen raised a matter regarding need to review the decision to privatise Indian Ordnance Factories.

Shri P. Bhattacharya also spoke.

(229) Ms. Saroj Pandey raised a matter regarding need to keep River Ganga clean under 'Namami Gange' Project.

(230) Shri Javed Ali Khan raised a matter regarding shortage of hearse vans in hospitals.

(231) Shri Vijay Pal Singh Tomar raised a matter regarding problems being faced by sportspersons in rural areas across the country.

(232) Shri T.K.S. Elangovan raised a matter regarding provision of citizenship for Tamil immigrant refugees from Sri Lanka.

(233) Shri Harnath Singh Yadav raised a matter regarding need to increase the limit of creamy layer for OBCs.

(234) Shri Jairam Ramesh raised a matter regarding urgent need to protect India's coastal areas due to rising Mean Sea Levels.

(235) Shrimati Sampatiya Uikey raised a matter regarding need to open higher educational institutes in Mandla constituency of Madhya Pradesh.

(236) Kumari Selja raised a matter regarding illegal mining across the country.

Dr. Vikas Mahatme also spoke.

(237) Shri Rajmani Patel raised a matter regarding need to extend the Bansagar irrigation project in Madhya Pradesh till Loni Dam.

(238) Shri R.K. Sinha raised a matter regarding continuous apathy towards Bhojpuri language.

(239) Dr. D.P. Vats raised a matter regarding need to establish a Heroes Gallery in JNU.

(240) Dr. Sanjay Singh raised a matter regarding adulteration in food products leading to serious diseases.

(241) Shri Ram Shakal raised a matter regarding need for restoration of Research Extension Centre of Central Silk Board, Sonbhadra, Uttar Pradesh.

XVII. On the 30th of July, 2019:—

(242) Shri S. Muthukaruppan raised a matter regarding need to make Tamil an optional language for students belonging to Tamil Nadu, studying in other States.

(243) Shri Shiv Pratap Shukla raised a matter regarding need for regular dredging of rivers to check recurrent floods.

(244) Shri Vaiko raised a matter regarding establishment of Neutrino Observatory in Theni District, Tamil Nadu.

(245) Shri Rakesh Sinha raised a matter regarding protection of the communication tradition of Kongthong, singing village of Meghalaya.

(246) Shri Motilal Vora raised a matter regarding deduction in the wages of ISRO Scientists.

(247) Sardar Sukhdev Singh Dhindsa raised a matter regarding huge damage caused due to floods by different rivers in Punjab, Haryana and parts of Rajasthan.

(248) Prof. Ram Gopal Yadav raised a matter regarding drinking and irrigation water crisis in many districts of Uttar Pradesh.

(249) Shri P.L. Punia raised a matter regarding need to link Aadhaar with voters' list.

(250) Shri Mahesh Poddar raised a matter regarding need to check illegal trade and trafficking of livestock.

(251) Shri Amar Patnaik raised a matter regarding protection of small, marginal and tenant farmers in Odisha.

(252) Shri T.K.S. Elangovan raised a matter regarding effect of import of textile items on the textile business.

(253) Shri Binoy Viswam raised a matter regarding problems being faced by the people of Manipur and other North-eastern States on food security.

(254) Shri Manas Ranjan Bhunia raised a matter regarding granting of moratorium to the debt burden situation in West Bengal.

(255) Dr. D. P. Vats raised a matter raised a matter regarding work-friendly clothes as uniform for ladies in police and military.

(256) Shrimati Sarojini Hembram raised a matter regarding widening of road in the Ghat area of NH-49 in Odisha.

(257) Shri K.J. Alphons raised a matter regarding rampant plagiarism happening in institutions of higher learning in India.

(258) Shri Jairam Ramesh raised a matter regarding need to abandon interlinking of rivers because of the disastrous environment impact.

(259) Shri Ram Nath Thakur raised a matter regarding need to remove charges levied by banks for not maintaining minimum balance.

(260) Shrimati Vijila Sathyananth raised a matter regarding need to start production of defence clothing in Avadi, Chennai.

(261) Shri K.K. Ragesh raised a matter regarding need for settlement of pending subsidy claims of FCI.

XVIII. On the 31st of July, 2019:—

(262) Shri A. Vijayakumar raised a matter regarding need to declare Kanyakumari as the 8th Wonder of the World.

(263) Dr. C.P. Thakur raised a matter regarding need for amendment in divorce law for early disposal of cases.

(264) Shri Shamsher Singh Dullo raised a matter regarding need to review the fund sharing pattern under Post-Matric Scholarship.

(265) Shri Ahmad Ashfaque Karim raised a matter regarding need to increase M.P. quota for admission in Kendriya Vidyalayas.

(266) Shri Anand Sharma raised a matter regarding faulty hip implants by pharma companies resulting in trauma, injury and deaths.

(267) Shri Vijay Pal Singh Tomar raised a matter regarding establishment of AIIMS like Hospital in Western Uttar Pradesh.

(268) Shrimati Viplove Thakur raised a matter regarding Income Tax on disabled soldiers and ex-officers belonging to the Armed Forces.

(269) Dr. Satyanarayan Jatiya raised a matter regarding need for expansion and upliftment of Navodaya Residential Schools.

(270) Shri Ripun Bora raised a matter regarding revival of Jagiroad and Panchgram Paper Mill under the Hindustan Paper Corporation.

(271) Shri Sasmit Patra raised a matter regarding incomplete railway projects in Odisha.

(272) Shri P. Bhattacharya raised a matter regarding proposed outsourcing by the Defence PSUs.

(273) Shri Tiruchi Siva raised a matter regarding insinuating remarks against senior citizens printed on the Railway tickets.

(274) Shri Prashanta Nanda raised a matter regarding need for comprehensive conservation of Konark Sun Temple in Odisha.

(275) Shri V. Vijayasai Reddy raised a matter regarding the plight of spinning mills in Andhra Pradesh.

(276) Dr. T. Subbarami Reddy raised a matter regarding need to constitute a strong National Investigation Agency to control drug smuggling.

(277) Shri Ram Shakal raised a matter regarding need to connect Railway line from Varanasi to Ambikapur *via* Chopan.

(278) Shri K. C. Ramamurthy raised a matter regarding poor quality of mobile network services.

(279) Shri Prabhakar Reddy Vemireddy raised a matter regarding increasing cases of illegal organ trade.

(280) Shri Gopal Narayan Singh raised a matter regarding request to change the name of Bakhtiyarpur city and its Railway Station.

(281) Shri Husain Dalwai raised a matter regarding crumbling infrastructure of Mumbai.

(282) Shrimati Sampatiya Uikey raised a matter regarding increasing use of plastic, causing a threat to the environment.

(283) Shri Elamaram Kareem raised a matter regarding need to recognise the persons working in the Central Government Schemes as 'Workers'.

(284) Shri Sambhaji Chhatrapati raised a matter regarding the need for adequate compensation to farmers when the transmission lines passes through their fields.

XIX. On the 1st of August, 2019:—

(285) Shri Sanjay Raut raised a matter regarding delay in the production of 'Vande Bharat Express.'

(286) Shri Ramkumar Verma raised a matter regarding the inclusion of Bairwa community in Delhi in the list of Scheduled Castes.

(287) Shri Manish Gupta raised a matter regarding the incident of an ex-soldier being beaten to death in his house by unknown assailants.

(288) Shri Harnath Singh Yadav raised a matter regarding alleged disrespect shown to Hindi and other Indian languages in UPSC competitive exams.

(289) Prof. Manoj Kumar Jha raised a matter regarding setting aside the principle of social justice in Delhi University as well as other Universities in the ongoing admission process.

(290) Shri Shwait Malik raised a matter regarding non-utilization of ₹ 1500 crore sanctioned for Smart City Project in Punjab.

(291) Shrimati Kahkashan Perween raised a matter regarding need to give old age pension to persons of 60 years and above falling under APL.

(292) Dr. Vinay P. Sahasrabuddhe raised a matter regarding need to observe Birth Centenary of Shahir Annabhau Sathe.

(293) Shri P. Wilson raised a matter regarding denial of 100 days work guaranteed under MGNREGA in Tamil Nadu.

(294) Shri G.V. L. Narasimha Rao raised a matter regarding need to establish a major port in Ramayapatnam, Andhra Pradesh.

(295) Shri K. T. S. Tulsi raised a matter regarding conservation of flood plains in the country.

(296) Shri Ritabrata Banerjee raised a matter regarding need to release water from Damodar Valley Corporation in consultation with the West Bengal Government.

(297) Shri Abir Ranjan Biswas raised a matter regarding the treatment meted out to citizens by BSF along the Indo-Bangladesh border.

(298) Shri Vishambhar Prasad Nishad raised a matter regarding need for uniform SC/ST certificates in all States.

(299) Shri Ajay Pratap Singh raised a matter regarding delimitation of Blocks for better development.

(300) Shrimati Jaya Bachchan raised a matter regarding the plight of entertainment industry in India.

(301) Dr. L. Hanumanthaiah raised a matter regarding need for improvement in free legal aid services.

(302) Shri V. Lakshmikanta Rao raised a matter regarding financial help for "Mission Bhagiratha" in Telangana.

(303) Dr. Vikas Mahatme raised a matter regarding Green Diabetology.

(304) Shri Rewati Raman Singh raised a matter regarding conversion of NH-76E from Prayagraj to Mughal Sarai *via* Mirzapur into six lanes.

(305) Shri Sukhendu Sekhar Ray raised a matter regarding tragic death of a renowned entrepreneur.

(306) Shri Digvijaya Singh raised a matter regarding the loss of jobs in the automobile industry due to recession.

XX. On the 5th of August, 2019:—

(307) Shri Vijay Goel raised a matter regarding problems of unauthorized colonies and constructions in Delhi.

(308) Shrimati Vandana Chavan raised a matter regarding destruction of the Aravali Hills.

(309) Shri R.K. Sinha raised a matter regarding the need for mandatory training in schools for life saving skills in disaster management.

(310) Shri Manas Ranjan Bhunia raised a matter regarding the menace of female foeticide in the country.

(311) Shri Jairam Ramesh raised a matter regarding urgent need to implement directive of the National Green Tribunal on protection of the Western Ghats.

(312) Shri Sasmit Patra raised a matter regarding the need for introduction and passing of the Women's Reservation Bill.

(313) Shri Ram Kumar Kashyap raised a matter regarding non-disbursal of claims by insurance companies.

XXI. On the 6th of August, 2019:—

(314) Shri T.G. Venkatesh raised a matter regarding utilization of non-conventional energy sources.

(315) Shri Amar Patnaik raised a matter regarding the need for non- reduction of the divisible pool under the revised terms of reference of the 15th Finance Commission.

(316) Shri Harnath Singh Yadav raised a matter regarding injustice towards the employees of institutions accredited to AICTE.

(317) Shrimati Jharna Das Baidya raised a matter regarding increasing cases of honour killing in India.

(318) Shrimati Sarojini Hembram raised a matter regarding revision of royalty rates for major minerals including iron ore in Odisha.

(319) Shri Vaiko raised a matter regarding proposed dumping of nuclear waste in the Kudankulam Atomic Plant.

(320) Dr. Banda Prakash raised a matter regarding data on OBC in Census 2021.

(321) Shrimati Kahkashan Perween raised a matter regarding need to grant National Fair status to *Shravani Mela*.

(322) Shri Abir Ranjan Biswas raised a matter regarding save 'Hilsa' fish from extinction.

(323) Shri Sanjay Raut raised a matter regarding illegal entry of foreigners through Nepal Border.

(324) Shri G.V. L. Narasimha Rao raised a matter regarding need for prioritising rainfed areas for implementation of KUSUM Scheme for farmers.

(325) Dr. L. Hanumanthaiah raised a matter regarding need for funds to meet flood calamity in Karnataka.

(326) Shri Rakesh Sinha raised a matter regarding the need for training and curriculum for Hostel Management.

(Total Time taken: 13 Hrs. & 48 Mts.)

INFORMATION TO THE HOUSE

On the 16th of July, 2019, Shri Ravi Shankar Prasad, Minister of Law and Justice, Minister of Communications and Minister of Electronics and Information Technology, informed the House that the issue of examination of Postal Department in regional languages raised by some Members has been examined and it has now been decided to cancel the examination held on the 14th of July, 2019 and to hold fresh examination in all regional languages, including Tamil, as per the Notification dated the 10th of May, 2019.

(Time taken: 02 Mts.)

WITHDRAWAL OF MEMBERS

On the 5th of August, 2019, the Chairman, under Rule 255 of the Rules of Procedure and Conduct of Business in the Council of States (Rajya Sabha), directed Mir Mohammad Fayaz and Shri Nazir Ahmed Laway, to withdraw immediately from the House.

(Time taken: 01 Minute)

DISPENSING WITH THE QUESTION HOUR AND ZERO HOUR

1. On the 26th of June, 2019, the Chairman announced that as requested by the Members, the Question Hour has been dispensed with to complete the discussion on the Motion of Thanks on the President's Address and the Prime Minister will reply at 2-00 p.m.

2. On the 11th of July, 2019, on a suggestion made by some Members and agreed to by the House to dispense with the Zero Hour and Question Hour to take up discussion on the Union Budget, 2019-20, the Chairman dispensed with the Zero Hour and Question Hour.

3. On the 12th of July, 2019, on a suggestion made by some Members and agreed to by the House to dispense with the Zero Hour and Question Hour to take up the discussion on the Union Budget, 2019-20, the Chairman dispensed with the Zero Hour and Question Hour.

(Total Time taken: 02 Mts.)

QUESTIONS

375 Starred Questions were put down in the List of Questions for oral answers, out of which **151** Questions were orally answered and answers to the remaining ones were laid on the Table of the House.

(Time taken: 16 Hrs. & 17 Mts.)

3973 Unstarred Questions were put down in the List of Questions and written answers in respect thereof were laid on the Table of the House.

SHORT NOTICE QUESTION

Date	Short Notice Question No.	Subject	Ministry/ Department	Remarks	<u>Time Taken</u> Hrs. Mts.
22-07-2019	1	Toddlers falling in unattended open borewells.	Jal Shakti	Answer Laid	—

STATEMENTS BY MINISTERS CORRECTING ANSWERS TO QUESTIONS

7 Statements correcting answers to Questions, as detailed below, were laid on the Table of the House, during the Session: —

Sl. No.	Date	Subject	Ministry/ Department	Name of the Minister	<u>Time taken</u> Hrs. Mts.
1.	28-06-2019	Correcting the answer to Unstarred Question 106 given in the Rajya Sabha on the 4 th February, 2019, regarding 'Unemployment allowance in MGNREGA'.	Rural Development	Sadhvi Niranjan Jyoti	0-01
2.	09-07-2019	Correcting the answer to Unstarred Question 1538 given in the Rajya Sabha on the 31 st July, 2018 regarding 'Statistics regarding centrally sponsored health schemes'.	Health and Family Welfare	Dr. Harsh Vardhan	0-01
3.	16-07-2019	Correcting the answer to Unstarred Question 2330 given in the Rajya Sabha on the 7 th August, 2018 regarding 'PHCs transferred under PPP model'	Health and Family Welfare	Shri Ashwini Kumar Choubey	0-01

Sl. No.	Date	Subject	Ministry/ Department	Name of the Minister	<u>Time taken</u> Hrs. Mts.
4.	16-07-2019	Correcting the answer to Unstarred Question 419 given in the Rajya Sabha on the 25 th June, 2019 regarding 'Fund to Central Government Hospitals'.	Health and Family Welfare	Shri Ashwini Kumar Choubey	—
5.	24-07-2019	Correcting the answer to Unstarred Question 1049 given in the Rajya Sabha on the 19 th December, 2018, regarding 'Misuse of Aadhaar Card and PAN card in purchasing mobile phone'.	Home Affairs	Shri G. Kishan Reddy	0-01
6.	05-08-2019	Correcting the answer to Unstarred Question 830 given in the Rajya Sabha on the 18 th December, 2018, regarding 'Electoral Bonds Purchased'.	Finance	Shrimati Nirmala Sitharaman	0-01
7.	07-08-2019	Correcting the answer to Unstarred Question 1807 given in the Rajya Sabha on the 9 th July, 2019, regarding 'Deaths of children from AES'.	Health and Family Welfare	Shri Ashwini Kumar Choubey	0-01
				Total :	<u>0-06</u>

STATEMENTS BY MINISTERS

(I) 2 Statements were made in the House by Ministers during the Session:—

Sl. No.	Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> Hrs. Mts.
1.	04-07-2019	Medium of examination for direct recruitment to certain level in Regional Rural Banks.	Shrimati Nirmala Sitharaman	0-08
2.	18-07-2019	Certain developments that have taken place pertaining to Shri Kulbhushan Jadhav, an Indian citizen in the illegal custody of Pakistan.	Shri S. Jaishankar	0-04
			Total:	0-12

(II) The following 24 Statements were laid on the Table, by Ministers in pursuance of the Direction of the Chairman, Rajya Sabha, dated the 24th September, 2004 in accordance with the provisions of Rule 266 of the Rules of Procedure and Conduct of Business in the Council of States: —

Sl. No.	Date	Subject — Status of implementation of recommendations contained in the	Name of the Minister	<u>Time taken</u> Hrs.Mts.
1.	28-06-2019	Forty-second Report of the Department-related Parliamentary Standing Committee on Rural Development on Demands for Grants (2017-18) of the Department of Rural Development, Ministry of Rural Development.	Sadhvi Niranjana Jyoti	0-01
2.	-do-	Twenty-third Report of the Department-related Parliamentary Standing Committee on Railways on 'Maintenance of Bridges in Indian Railways : A Review'.	Shri Angadi Suresh Channabasappa	
3.	01-07-2019	Fifty-eighth Report of the Department-related Parliamentary Standing Committee on Finance on Demands for Grants (2018-19) pertaining to the Department of Revenue, Ministry of Finance.	Shri Thaawarchand Gehlot	0-01

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|----|------------|---|--------------------------|------------------------|
| 4. | 02-07-2019 | Three Hundred and Seventeenth Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2018-19) of the Department of Biotechnology. | Dr. Harsh Vardhan | }
0-01
}
0-01 |
| 5. | -do- | Three Hundred and Twenty-third Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment and Forests on the Action Taken by the Government on the recommendations/observations contained in the Three Hundred and Fifteenth Report of the Committee on Demands for Grants (2018-19) of the Ministry of Earth Sciences. | -do- | |
| 6. | 08-07-2019 | Thirtieth Report of the Department-related Parliamentary Standing Committee on Coal and Steel on 'Review of Performance of Coal Mines Provident Fund Organisation (CMPFO)' pertaining to the Ministry of Coal. | Shri V. Muraleedharan | |
| 7. | 10-07-2019 | Forty-eighth Report of the Department-related Parliamentary Standing Committee on Coal and Steel on "CSR Activities in steel PSUS" (2018-19) pertaining to the Ministry of Steel. | Shri Faggansingh Kulaste | |

Sl. No.	Date	Subject — Status of implementation of recommendations contained in the	Name of the Minister	<u>Time taken</u> Hrs. Mts.
8.	10-07-2019	Two Hundred and Sixteenth Report of the Department-related Parliamentary Standing Committee on Home Affairs on "The Cyclone Ockhi - its impact on Fishermen and Damage caused by it".	Shri Nityanand Rai	—
9.	11-07-2019	Three Hundred and Seventh Report of the Department-related Parliamentary Standing Committee on Human Resource Development on the Action Taken by the Government on the recommendations/observations contained in the Three Hundred and Second Report on Demands for Grants (2018-19) of the Department of Higher Education, Ministry of Human Resource Development.	Shri Dhotre Sanjay Shamrao	0-01
10.	12-07-2019	One Hundred and Forty-seventh Report of the Department-related Parliamentary Standing Committee on Commerce on the Action Taken by the Government on the recommendations/observations contained in the One Hundred and Fortieth Report on Demands for Grants (2018-19), Demand No. 11, pertaining to the Department of Commerce, Ministry of Commerce and Industry.	Shri Som Parkash	0-01

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|-----|------------|--|---------------------------|------|
| 11. | 12-07-2019 | One Hundred and Forty-eighth Report of the Department-related Parliamentary Standing Committee on Commerce on the Action Taken by the Government on the recommendations/observations contained in the One Hundred and Forty-first Report on Demands for Grants (2018-19), (Demand No. 12), pertaining to the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry. | Shri Som Parkash | — |
| 12. | 15-07-2019 | Thirty-first Report of the Department-related Parliamentary Standing Committee on Defence on Demands for Grants (2017-18) on 'Capital Outlay on Defence Services, Procurement Policy and Defence Planning (Demand No. 21)' pertaining to the Ministry of Defence. | Shri Shripad Yesso Naik | 0-01 |
| 13. | 16-07-2019 | Two Hundred and Fifty-eighth Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants (2018-19) pertaining to the Ministry of Culture. | Shri Prahalad Singh Patel | 0-01 |

Sl. No.	Date	Subject — Status of implementation of recommendations contained in the	Name of the Minister	<u>Time taken</u> Hrs. Mts.
14.	17-07-2019	Two Hundred and Nineteenth Report of the Department-related Parliamentary Standing Committee on Home Affairs on the Action Taken by the Government on the recommendations contained in the Two Hundred and Thirteenth Report of the Committee on "Security situation in the North Eastern States of India"	Shri G. Kishan Reddy	0-01
15.	18-07-2019	Two Hundred and Eighteenth Report of the Department-related Parliamentary Standing Committee on Home Affairs on the Action Taken by the Government on the recommendations/observations contained in the Two Hundred and Tenth Report of the Committee on Demands for Grants (2018-19) pertaining to the Ministry of Development of North Eastern Region.	Dr. Jitendra Singh	0-01

16.	19-07-2019	Forty-sixth Report of the Department-related Parliamentary Standing Committee on Labour on the Action Taken by the Government on the observations/recommendations contained in the Thirty-third Report of the Committee on 'Industrial Training Institutes (ITIs) and Skill Development Initiative Scheme Welfare' pertaining to the Ministry of Skill Development and Entrepreneurship.	Dr. Mahendra Nath Pandey	0-01
17.	22-07-2019	Two Hundred and Sixty-sixth Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants (2018-19) pertaining to the Ministry of Shipping.	Shri Mansukh Mandaviya	0-01
18.	-do-	Two Hundred and Ninety-second Report of the Department-related Parliamentary Standing Committee on Industry on Demands for Grants (2018-19) pertaining to the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises.	Shri Arjun Ram Meghwal	

Sl. No.	Date	Subject — Status of implementation of recommendations contained in the	Name of the Minister	<u>Time taken</u> Hrs. Mts.
19.	22-07-2019	Two Hundred and Sixty-fifth Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants (2018-19) pertaining to the Ministry of Road Transport and Highways.	General (Retd.) V.K. Singh	—
20.	-do-	Two Hundred and Ninety-third Report of the Department-related Parliamentary Standing Committee on Industry on Demands for Grants (2018-19) pertaining to the Ministry of Micro, Small and Medium Enterprises.	Shri Pratap Chandra Sarangi	—
21.	23-07-2019	Two Hundred and Sixty-seventh Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on the Action Taken by the Government on the recommendations contained in the Two Hundred and Sixty-first Report of the Committee on Demands for Grants (2018-19) pertaining to the Ministry of Tourism.	Shri Prahalad Singh Patel	0-01

22.	26-07-2019	Twenty-third Report of the Department-related Parliamentary Standing Committee on Defence on 'Proxy and Postal voting by Defence Services Personnel in General Elections - An evaluation'.	Shri Shripad Yesso Naik	} 0-01	
23.	-do-	Fifty-first Report of the Department-related Parliamentary Standing Committee on Chemicals and Fertilizers on the Action Taken by the Government on the observations/ recommendations contained in the Forty-fifth Report of the Committee on Demands for Grants (2018-19), pertaining to the Department of Pharmaceuticals.	Shri Mansukh Mandaviya		
24.	06-08-2019	Twenty-sixth Report of the Department-related Parliamentary Standing Committee on Rural Development on Demands for Grants (2015-16) of the Department of Rural Development, Ministry of Rural Development.	Sadhvi Niranjan Jyoti		} 0-01
				Total:	0-16

SPECIAL MENTIONS

The following 195 Special Mentions on Matters of Public Importance were made/laid on the Table of the House during the Session:—

Sl. No.	Date	Name of the Member	Subject	<u>Time taken</u> Hrs.Mts.
*1.	21-06-2019	Shrimati Wansuk Syiem	Demand to accord a full-fledged autonomous status to Central Agricultural University at Kyrdemkulai, Meghalaya.	0-02
*2.	-do-	Shri Jairam Ramesh	Demand to protect forest rights given to the forest dwellers under Forest Rights Act 2006.	0-02
*3.	-do-	Dr. Kirodi Lal Meena	Demand to take necessary action for funding the Eastern Rajasthan Canal Project by declaring it a national project.	0-02
*4.	-do-	Shri Prasanna Acharya	Demand to take steps for the conservation, preservation and safety of Konark Sun Temple in Odisha.	0-02
*5.	24-06-2019	Shri Ajay Pratap Singh	Demand for early completion of the Sidhi-Singrauli Section of Rewa-Sidhi-Singrauli project in Madhya Pradesh.	0-02

* Special Mention was made.

*6.	24-06-2019	Shri Anil Desai	Demand to deport Rohingyas illegally migrated to India.	0-02
*7.	-do-	Dr. V. Maitreyan	Demand for urgent release of funds due to Tamil Nadu under various heads.	0-03
*8.	-do-	Shri Ram Nath Thakur	Demand to give the facility of OPD in Private Hospitals to CGHS beneficiaries without referral from the age of 60, instead of 75.	0-02
*9.	-do-	Sardar Balwinder Singh Bhunder	Demand to protect the river Ghaggar and its tributaries from the discharge of waste matters into it.	0-03
10.	26-06-2019	Shri K.C. Ramamurthy	Demand to regulate private coaching centres.	0-02
11.	-do-	Shri R. Vaithilingam	Demand to finance the supply chain infrastructure for fruits, vegetable and other perishables in Tamil Nadu.	0-02
12.	-do-	Shri T.K. Rangarajan	Demand for re-alignment of Metro Rail -Phase II - project in Chennai.	0-02
13.	-do-	Shri Shwait Malik	Demand to start Amritsar-Katra train with maximum general coaches and cheaper tickets.	0-03

* Special Mention was made.

Sl. No.	Date	Name of the Member	Subject	<u>Time taken</u> Hrs. Mts.
14.	26-06-2019	Shrimati Kahkashan Perween	Demand to check late running of trains coming from Bihar.	0-02
15.	-do-	Prof. Manoj Kumar Jha	Demand for immediate hold on 'Transfer and Mobility Policy' being followed by National Insurance Company Ltd.	0-02
16.	-do-	Shrimati Vijila Sathyananth	Demand for New Trains and construction of new Broadgauge line in certain parts of Tamil Nadu.	0-02
*17.	-do-	Shri Amar Shankar Sable	Demand to fix minimum support price for Milk in the country.	0-01
*18.	27-06-2019	Shri Jairam Ramesh	Demand to look into the flaws in the rules made under Compensatory Afforestation Act.	0-02
*19.	-do-	Shri P.L.Punia	Demand to implement reservation provisions in the newly introduced lateral entry recruitment system.	0-02
*20.	-do-	Shri Mahesh Poddar	Demand to increase the per child maternity benefit and widen the eligibility criteria under PMMVY.	0-02
*21.	-do-	Shri Narayan Lal Panchariya	Demand to help Rajasthan Government arrange finances for the project linking Brahmani river with Bisalpur dam.	0-02

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* Special Mention was made.

22.	27-06-2019	Dr. Kirodi Lal Meena	Demand to speed up the work on the project of linking of rivers in the country.	} 0-03
23.	-do-	Shri S. Muthukaruppan	Demand for providing support for setting up a new Green Fields Airport in Chennai.	
24.	-do-	Dr. Vikas Mahatme	Demand for stringent regulations for maintenance of electric wires in the aftermath of the accidental electrocution of people in Rajasthan.	
25.	-do-	Shri Harnath Singh Yadav	Demand to restore the old pension scheme for Government employees.	
26.	-do-	Shri Rajmani Patel	Demand for concrete plan to check the climate change.	
27.	-do-	Shri Husain Dalwai	Demand for financial support to dying power loom industry in Bhiwandi, Maharashtra.	
*28.	28-06-2019	Dr. Satyanarayan Jatiya	Demand for linking of rivers in the country.	0-02
*29.	-do-	Shri A.K. Selvaraj	Demand of compensation to the Tamil Nadu state under the 14 th Finance Commission	0-02

* Special Mention was made.

Sl. No.	Date	Name of the Member	Subject	<u>Time taken</u> Hrs. Mts.
*30.	28-06-2019	Shri Sanjay Seth	Demand to make Lucknow Bench of Allahabad High Court fully functional and establish a High Court Bench in West Uttar Pradesh.	0-01
*31.	01-07-2019	Shri N. Gokulakrishnan	Demand to reserve Group 'C' and outsourced 'D' posts in Central Government organizations for local people.	0-02
*32.	-do-	Shri Elamaram Kareem	Demand to take steps for reviving BSNL.	0-02
*33.	-do-	Shri Ahamed Hassan	Demand to restructure the debt of West Bengal.	0-02
*34.	-do-	Shrimati Wansuk Syiem	Demand for setting up VISA Processing centres in North East.	0-02
*35.	-do-	Shri Binoy Viswam	Demand to protect poor people from heat waves and severe cold.	0-02
*36.	-do-	Shri Husain Dalwai	Demand of reservation for Muslims in education and employment.	0-02

* Special Mention was made.

37.	01-07-2019	Shri Anil Desai	Demand to provide medical assistance to the State of Bihar and other States in the aftermath of the outbreak of AES.	—
*38.	02-07-2019	Shri T. Rathinavel	Demand to transfer 0.663 acres of Defence Land for reconstruction of ROB near Tiruchirappalli Railway Junction.	0-02
*39.	-do-	Shri Harnath Singh Yadav	Concern over poor railway connectivity to Mainpuri district and adjoining areas.	0-03
*40.	-do-	Shri Motilal Vora	Need to provide one nation one card facility.	0-02
*41.	-do-	Shri K.G. Kenye	Demand to transfer the case related to a gangster arrested by Delhi Police to the CBI or NIA.	0-02
*42.	-do-	Shri V. Vijayasai Reddy	Demand to grant Central University status to <i>Rashtriya Sanskrit Vidyapeetha</i> (Tirupati).	0-03
*43.	03-07-2019	Ch. Sukhram Singh Yadav	Demand to make the septic tanks scientifically under Swachh Bharat Mission to save underground water.	0-02
*44.	-do-	Dr. Ashok Bajpai	Demand for making Krishi Vigyan Kendras dynamic by their re-structuring.	0-02

* Special Mention was made.

Sl. No.	Date	Name of the Member	Subject	<u>Time taken</u> Hrs. Mts.
45.	03-07-2019	Dr. R. Lakshmanan	Demand to ease norms of repayment of Education Loans.	} 0-01
46.	-do-	Shri Ravi Prakash Verma	Demand to reinstate the Madrasa Modernisation scheme and release the pending funds immediately.	
47.	-do-	Shri Vijay Pal Singh Tomar	Demand for developing proper storage facility for food grains in the country.	} 0-01
48.	-do-	Shri Vishambhar Prasad Nishad	Demand to issue separate funds for the <i>Sansad Aadarsh Gram Yojana</i> .	
49.	-do-	Shri Prabhakar Reddy Vemireddy	Need to amend terms of reference of 15 th Finance Commission according to 1971 Census and not 2011.	0-01
50.	-do-	Shri Sanjay Singh	Demand to look into the revenue loss to the Government and suffering of employees due to temporary closure of Jet Airways.	0-01
*51.	04-07-2019	Shri Jairam Ramesh	Demand to give justice to Southern States under the 15 th Finance Commission.	0-02

* Special Mention was made.

*52.	04-07-2019	Shri K.J. Alphons	Demand to make law provisioning deemed consent for donation of eyes after death.	0-02
*53.	-do-	Shri S. Muthukaruppan	Demand for release of performance grant to Tamil Nadu urban and rural Local Bodies.	0-01
54.	-do-	Dr. Vikas Mahatme	Demand to make functioning post mortem centre mandatory for the medical colleges.	0-01
55.	-do-	Shri Kailash Soni	Demand to increase the number of General Coaches in trains.	
56.	-do-	Dr. Satyanarayan Jatiya	Demand to promote afforestation.	
57.	-do-	Dr. Prabhakar Kore	Demand to take steps for making Krishna river pollution free.	0-01
58.	-do-	Shri Mahesh Poddar	Demand to restrict the containerized shipping lines from charging unregulated and excessive levies from importers and exporters.	
59.	-do-	Shri P.L. Punia	Demand to provide separate reservation to SC/ ST students under the Right to Education Act.	

* Special Mention was made.

Sl. No.	Date	Name of the Member	Subject	<u>Time taken</u> Hrs. Mts.
60.	04-07-2019	Dr. Kirodi Lal Meena	Demand to resolve controversy in issuing ST certificates to 'Mina' and 'Meena' Tribes in the state of Rajasthan.	—
*61.	08-07-2019	Dr. Satyanarayan Jatiya	Demand to provide equal education facility to all.	0-02
*62.	-do-	Shri Narayan Lal Panchariya	Demand to give representation to Rajasthan in the High Level Committee of National Calamity Fund.	0-02
*63.	-do-	Shri K. Somaprasad	Demand to utilize the proceeds collected through education cess for improvement in education.	0-02
*64.	-do-	Shrimati Vijila Sathyananth	Demand to restore broad gauge lines in Tirunelveli and Kanyakumari districts back to Madurai Division.	0-02
*65.	-do-	Dr. Santanu Sen	Demand to increase seats in medical colleges and improve their infrastructure accordingly in the aftermath of 10% EWS reservation.	0-02
*66.	-do-	Shri Sasmit Patra	Need to pass the Women Reservation Bill.	0-03

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* Special Mention was made.

*67.	08-07-2019	Shri Vishambhar Prasad Nishad	Demand to strictly implement the ban imposed on fishing during fishing suspension period in the rivers.	0-02
*68.	-do-	Shrimati Wansuk Syiem	Demand to mount an awareness campaign to contain drug abuse in the country and accelerate the implementation of National Action Plan for Drug Demand Reduction.	0-02
*69.	-do-	Shri Husain Dalwai	Demand to take measure to reduce pollution in Vashishti river in Konkan Coast, Maharashtra.	0-02
*70.	11-07-2019	Shri Ripun Bora	Demand to stop surveys and exploration of Uranium in Telangana's Tiger Reserve.	0-03
*71.	-do-	Shri K. Bhabananda Singh	Demand to ensure the regular supply of PDS rice in Manipur by plugging the leakages.	0-02
*72.	-do-	Shri Jairam Ramesh	Demand to issue River Regulation Zone Notification for the protection of floodplains of rivers in the country.	0-02
*73.	-do-	Shri Binoy Viswam	Demand to withdraw the proposal of imposing 10% custom duty on News Print.	0-02

* Special Mention was made.

Sl. No.	Date	Name of the Member	Subject	<u>Time taken</u> Hrs. Mts.
*74.	12-07-2019	Prof. Manoj Kumar Jha	Demand to discard the computer based testing mode for the exams conducted by NTA.	0-03
*75.	-do-	Dr. K.V.P. Ramachandra Rao	Demand to extend benefits of Special Category State to Andhra Pradesh before implementation of 14 th Finance Commission.	0-02
*76.	-do-	Dr. Vikas Mahatme	Demand to take measures for reducing road accidents in hilly areas.	0-03
*77.	-do-	Shri Ajay Pratap Singh	Demand to de-notify Son Ghariyal Sanctuary in Madhya Pradesh or limit the same upto Jogdaha.	0-02
*78.	-do-	Shri Hishey Lachungpa	Demand to improve Air and Road (NH 10) connectivity of Sikkim with the rest of the country.	0-02
*79.	-do-	Dr. D.P. Vats	Demand to adopt a Common Devanagri script for all regional languages in the country.	0-03
*80.	15-07-2019	Shrimati Wansuk Syiem	Demand to continue the support the Northeastern Region Community Resource Management Project (NECORMP) beyond 31 st July, 2019.	0-02

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* Special Mention was made.

*81	15-07-2019	Shrimati Kanta Kardam	Demand to renovate and maintain the sacred Maharishi Valmiki Ashram, Sitamarhi.	0-02
*82.	-do-	Shrimati Kahkashan Perween	Demand to give relaxation in marks for appointing Urdu teachers in primary schools of Bihar.	0-02
*83.	-do-	Shri Husain Dalwai	Demand to take strict action and make policies against honour killings.	0-02
*84.	-do-	Shri Sanjay Raut	Demand to raise medical seats in pathology in Maharashtra besides shutting down illegal pathology labs in the country.	0-02
*85.	-do-	Shri Manas Ranjan Bhunia	Demand for pension to teachers and staff of Kendriya Vidyalaya Sangathan who joined before 1 st January, 1986.	0-02
*86.	-do-	Shri K.J. Alphons	Demand to lower age limit for civil services examination.	0-02
*87.	-do-	Shri Ram Shakal	Demand to arrange funds and speedy completion of Kanhar Irrigation Project in Sonbhadra, Uttar Pradesh.	0-02
*88.	-do-	Ch. Sukhram Singh Yadav	Demand to provide medical facility to the passengers in long distance trains.	0-02

* Special Mention was made.

Sl. No.	Date	Name of the Member	Subject	<u>Time taken</u> Hrs. Mts.
*89.	15-07-2019	Shri Prashanta Nanda	Demand to improve the condition of handloom weavers and handicraft artisans.	0-02
*90.	-do-	Shri Rajmani Patel	Demand to get a resident of district Rewa in Madhya Pradesh released from Lahore Jail.	0-01
91.	16-07-2019	Dr. V. Maitreyan	Demand to avoid displacement of locals and protect green cover while implementing Chennai Metro Phase-2 project.	0-02
*92.	-do-	Dr. Satyanarayan Jatiya	Demand to increase the wage employment days in MGNREGA along with skill development of villagers.	0-02
*93.	-do-	Shri Abir Ranjan Biswas	Demand for conversion of an underpass into a motorable one at Ranaghat junction.	0-02
94.	-do-	Shri Sanjay Singh	Demand to set up special courts for farmers for resolving their grievances speedily.	0-01
*95.	-do-	Dr. Ashok Bajpai	Demand to give financial help to BSNL and MTNL for their revival.	0-02

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* Special Mention was made.

*96.	16-07-2019	Shrimati Chhaya Verma	Demand to immediately appoint teaching faculty in Guru Ghasidas Vishwavidyalaya, Bilaspur, according to the standards fixed.	0-02
*97.	-do-	Shri Harnath Singh Yadav	Demand to encourage organic farming in India.	0-03
98.	17-07-2019	Shri V. Vijayasai Reddy	Demand to ensure adequate flight operations to various cities of the country from all the airports of Andhra Pradesh.	} 0-01
99.	-do-	Dr. Kirodi Lal Meena	Demand to stop displacement of tribal people from their habitats.	
100.	-do-	Dr. L. Hanumanthaiah	Demand to safeguard the relocated 18 th century historic monument of Armoury of Tippu Sultan in Karnataka.	
101.	-do-	Dr. Sasikala Pushpa Ramaswamy	Demand to name Erode Railway Station after the name of freedom fighter 'Kodi Katha Kumaran'.	} 0-01
102.	-do-	Shri M.P. Veerendra Kumar	Demand to speed up the construction of new building of Kozhikode Kendriya Vidyalaya-1.	
103.	-do-	Dr. Santanu Sen	Demand to implement the Cigarette and Other Tobacco Products (COTPA) Act strictly.	

* Special Mention was made.

Sl. No.	Date	Name of the Member	Subject	<u>Time taken</u> Hrs. Mts.
104.	17-07-2019	Shrimati Vandana Chavan	Demand to strengthen voluntary family planning program in India.	} 0-02
105.	-do-	Prof. Manoj Kumar Jha	Demand for removal of all types of services charges on saving bank accounts.	
106.	-do-	Shri Ravi Prakash Verma	Demand to eliminate the weeds of foreign origin.	
*107.	18-07-2019	Shri Rakesh Sinha	Demand to pay attention to the problems faced by migrant workers and their families.	0-02
*108.	-do-	Shrimati Shanta Chhetri	Demand to urgently fill up vacancies of judges in the courts.	0-02
*109.	-do-	Shri A.K. Selvaraj	Demand to give timely environmental clearances for building and maintaining roads under PMGSY in reserved forest areas.	0-02
*110.	-do-	Shri Amar Patnaik	Demand to waive off the cost of deployment of Central Police Forces in states.	0-02

* Special Mention was made.

* 111.	18-07-2019	Shri Sasmit Patra	Demand to include the tourist destinations of Odisha in the iconic tourist sites development project of Tourism Ministry.	0-02
* 112.	-do-	Shri Amar Shankar Sable	Demand to control pollution in view its effect on Children's health.	0-02
* 113.	-do-	Shri Ashwini Vaishnaw	Demand to ensure freedom of media and dignity of media personnel.	0-02
* 114.	19-07-2019	Shri Jairam Ramesh	Demand against privatization of Public Sector Banks.	0-03
* 115.	-do-	Shri Samir Oraon	Demand to include the rich cultural and historic heritage of Jharkhand under Swadesh Darshan Yojna.	0-02
* 116.	-do-	Dr. Vikas Mahatme	Demand to include life skills and thinking and emotional learning in the curriculum to check suicidal tendency among students.	0-02
* 117.	-do-	Shri Kamakhya Prasad Tasa	Demand to provide financial and other assistance to the flood affected people of Assam.	0-02
* 118.	-do-	Shri Ripun Bora	Demand to scrutinize the NRC for resolving the grievances of genuine citizens.	0-02

* Special Mention was made.

Sl. No.	Date	Name of the Member	Subject	<u>Time taken</u> Hrs. Mts.	
* 119.	22-07-2019	Shri Ram Shakal	Demand to expeditiously complete the construction work on NH-39 between Jhansi and Ranchi.	0-05	
* 120.	-do-	Ch. Sukhram Singh Yadav	Demand to remove encroachments from the river flowing areas.	0-05	
121.	-do-	Shri Manas Ranjan Bhunia	Demand to withdraw 5% GST imposed on finished mat made of sticks, an agriculture product.	0-01	
122.	-do-	Shri Rajmani Patel	Demand to pay equal remuneration to the faculty and staff working in Ayush and Allopathic medical colleges.	0-01	84
123.	-do-	Shri Jairam Ramesh	Demand to protect and rejuvenate the wetlands.	0-01	
124.	-do-	Shri Rakesh Sinha	Demand to sensitize the society towards problems of aged people and provide more assistance to them.	0-01	
125.	-do-	Shri Prashanta Nanda	Demand for sanction of grant from the National Clean Energy Fund to Odisha.	0-01	

* Special Mention was made.

126.	22-07-2019	Dr. Santanu Sen	Demand to improve the functioning of the Chittaranjan National Cancer Research Institute, Kolkata.	0-01
127.	-do-	Shri R.K. Sinha	Demand to take action against the people involved in defaming Indian electoral process and its democratic institutions.	0-01
*128.	23-07-2019	Shri Samir Oraon	Demand to complete the proposed railways project connecting Lohardaga (Jharkhand) and Kobra (Chhattisgarh) via Gumla expeditiously.	0-03
*129.	-do-	Shri Harshvardhan Singh Dungarpur	Demand to protect wildlife in the Kaziranga National Park from flood fury.	0-03
*130.	23-07-2019	Dr. Satyanarayan Jatiya	Demand to materialize the vision of Lokmanya Bal Ganga Dhar Tilak from <i>Swaraj to Suraaj</i> in the construction of New India.	0-03
131.	24-07-2019	Dr. Kirodi Lal Meena	Demand to declare the <i>Mangarh Dham</i> of Rajasthan a National Memorial.	} 0-01
132.	-do-	Shri V. Vijayasai Reddy	Demand to fill up vacancies in different departments of the Central Government.	

* Special Mention was made.

Sl. No.	Date	Name of the Member	Subject	<u>Time taken</u> Hrs. Mts.
133.	24-07-2019	Shrimati Wansuk Syiem	Demand to immediately launch rescue and rehabilitation operations in flood affected Garo Hills Region in Meghalaya.	—
*134.	-do-	Dr. Vikas Mahatme	Demand to check female foeticide in the country by awarding special incentives to the girl child.	0-02
*135.	-do-	Shri Anil Desai	Demand to evolve an effective and economical method of cloud seeding to counter the fury of drought in Maharashtra and other States.	0-02
136.	-do-	Shri Mahesh Poddar	Demand to restrict the supply of coins in the State of Jharkhand considering inconvenience it causes to small traders.	—
137.	25-07-2019	Shrimati Vijila Sathyananth	Demand to conduct examination for Central Government posts region-wise in regional languages.	—
138.	-do-	Shri A.K. Selvaraj	Demand to commence more flights from Coimbatore and Madurai airport for connecting various destinations in India and abroad.	—

* Special Mention was made.

139.	25-07-2019	Shri R. Vaithilingam	Demand for financial assistance for drought mitigation measures in Tamil Nadu.	—
*140.	-do-	Shri Sakaldeep Rajbhar	Demand to make policy to check migration of labourers from rural areas.	0-02
*141.	26-07-2019	Shrimati Kanta Kardam	Demand to ensure minimum support price to farmers for their yields.	0-02
*142.	-do-	Shri K.C. Ramamurthy	Demand for strict monitoring of Pathology Labs and Diagnostic centres in the country.	0-02
*143.	-do-	Shri Sasmit Patra	Demand to stop work on Polavaram project on Godavari river to protect tribal people and their land in Odisha.	0-01
*144.	-do-	Prof. M.V. Rajeev Gowda	Need to curb noise pollution.	0-02
*145.	29-07-2019	Shri Jairam Ramesh	Demand for early decisions to recognise historical places in States as centrally protected and to notify heritage bye-laws expeditiously.	0-02
*146.	-do-	Dr. Satyanarayan Jatiya	Demand to fix time frame for fulfilling the objectives mentioned in the Constitution.	0-02

* Special Mention was made.

Sl. No.	Date	Name of the Member	Subject	<u>Time taken</u> Hrs. Mts.
*147.	29-07-2019	Dr. Santanu Sen	Demand to improve the poor functioning of the National Institute of Homoeopathy, Salt Lake, Kolkata.	0-02
*148.	-do-	Shri Ram Shakal	Demand to call off the decision of closing down the Research dissemination Center of Central Silk Board at Sonbhadra, Uttar Pradesh.	0-02
149.	-do-	Shrimati Sarojini Hembram	Demand to establish new rake points and develop proper infrastructure in existing ones in Odisha.	—
*150.	-do-	Shri Rakesh Sinha	Demand to develop Kanwar lake of Begusarai as an attractive tourist spot.	0-02
*151.	-do-	Shrimati Kahkashan Perween	Demand to start " <i>Hunar Haat</i> " in Bhagalpur, Bihar.	0-02
*152.	-do-	Ch. Sukhram Singh Yadav	Demand to transfer <i>Bara</i> toll Plaza on National highway of Kanpur <i>Dehat</i> to near <i>Sikandra</i> or make it toll free for locals.	0-02

*153.	29-07-2019	Shri Amar Patnaik	Demand to complete the incomplete projects of Ministry of Road Transport and Highways in Odisha.	0-02
*154.	-do-	Shrimati Shanta Chhetri	Demand for effective enforcement of cyber laws.	0-01
*155.	30-07-2019	Kumari Selja	Demand to take effective steps to control the recurrent floods in Haryana and compensate the affected people.	0-02
*156.	-do-	Shrimati Vandana Chavan	Demand to prioritize the idea of protecting health of citizens in Air Pollution laws.	0-02
*157.	-do-	Shri Prashanta Nanda	Demand for collateral free term loans to landless and small farmers in Odisha.	0-02
158.	-do-	Shri Ramkumar Verma	Demand to resolve the issue of housing for the poor and deprived in metropolitan cities.	} 0-01
159.	-do-	Shri B.K. Hariprasad	Demand for special budgetary support to Bengaluru for its infrastructural development.	
160.	-do-	Shrimati Kanta Kardam	Demand to lay railway lines connecting Meerut to Hastinapur.	

* Special Mention was made.

Sl. No.	Date	Name of the Member	Subject	<u>Time taken</u> Hrs. Mts.
161.	30-07-2019	Shri Harshvardhan Singh Dungarpur	Need to take measures to check Ozone Pollution in Delhi-NCR.	—
162.	-do-	Shri Harnath Singh Yadav	Demand to take strict action against private insurance companies for denial of claims of customers.	—
*163.	31-07-2019	Shri Manas Ranjan Bhunia	Demand to reduce the percentage of physical Handicappedness for getting benefits of Government schemes.	0-02
*164.	-do-	Shrimati Wansuk Syiem	Need to formulate the revised National Education Policy in accordance with aspirations of the local communities based on their socio-cultural traditions.	0-02
*165.	-do-	Shri Samir Oraon	Demand to set up a tribal University in Jharkhand.	0-02
*166.	-do-	Shrimati Vijila Sathyananth	Demand to declare Madurai Airport as an International Airport, besides adding it as "point of call" in BASA with some other countries.	0-02

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* Special Mention was made.

167.	05-08-2019	Shrimati Hembram	Sarojini	Demand to issue identity cards to all the Handicrafts Artisans of Odisha and share the data of the same with the Government of Odisha.	—
168.	-do-	Shri Mahesh Poddar		Demand to formulate and implement suitable measures for proper disposal and recycling of Lithium-Ion batteries.	0-02
169.	-do-	Shri Ahamed Hassan		Demand to stop the killing of elephants for consumption of their meat.	
170.	-do-	Shri P.L. Punia		Demand to take steps to increase participating of women in work force.	
171.	-do-	Shri Acharya	Prasanna	Demand to reserve the seats for Odisha students in the National Law University at Cuttack.	
172.	-do-	Shri Ramamurthy	K.C.	Demand to set up the Coast Guard Academy in Mangaluru, Karnataka.	
173.	-do-	Shrimati Sathyananth	Vijila	Demand to increase minimum pension upto ₹. 3000/- per month under the Employees Pension Schemes (EPS) 1995.	
174.	-do-	Dr. Vikas Mahatme		Demand to remove encroachments from water bodies and choosing crops according to water availability to preserve ground water.	

Sl. No.	Date	Name of the Member	Subject	<u>Time taken</u> Hrs. Mts.
175.	05-08-2019	Dr. Ashok Bajpai	Demand to issue advisory to the States to post the police force as per their sanctioned strength.	0-02
176.	-do-	Shri Akhilesh Prasad Singh	Demand to develop Areraj Someshwar Shiv mandir in West Champaran as a tourist place.	
177.	-do-	Shri P. Wilson	Demand to increase the retirement age of the High Court Judges and fill up the vacancies urgently.	
178.	-do-	Shri Vishambhar Prasad Nishad	Demand to release funds for under construction bridges in Banda district, Uttar Pradesh.	
179.	-do-	Shri A.K. Selvaraj	Demand to expedite steps to notify Ecologically Sensitive Areas (ESA) in the Western Ghats.	
180.	-do-	Shri Sanjay Singh	Demand to remove CSAT paper and give age relaxation to the candidates who appeared in the Civil Services Examination, 2015.	
181.	-do-	Shri T.K. Rangarajan	Demand to address the stress and poor health of the IT employees.	
182.	-do-	Shri Anil Desai	Demand to save people of Maharashtra from river water pollution caused by the industries.	

183.	05-08-2019	Shri R.K. Sinha	Demand to check Air Pollution and ensure fresh air for all citizens.	}	0-01
184.	-do-	Shri V. Vijayasai Reddy	Demand to keep application fees of the non-creamy layer OBCs at par with the SC/ST candidates.		
185.	-do-	Dr. Kirodi Lal Meena	Demand to release the extra water of Ravi-Beas to Rajasthan as per the 1981 Agreement.		
186.	-do-	Dr. L. Hanumanthaiah	Demand to make the draft New Education Policy available for three months in all Regional Languages for comments.		
187.	-do-	Shrimati Chhaya Verma	Demand to extend benefits of OBCs to the women after their inter-state marriage.		
*188.	06-08-2019	Kumari Selja	Demand to increase the compensation to farmers for the land required for the construction of NH152D in Haryana by NHAI		0-02
*189.	-do-	Shri Prashanta Nanda	Demand to relax the existing norms of PMGSY.		0-02

* Special Mention was made.

Sl. No.	Date	Name of the Member	Subject	<u>Time taken</u> Hrs. Mts.
*190.	06-08-2019	Shri Ram Shakal	Demand to develop Vindhyachal region in Mirzapur division as tourist destination.	0-01
*191.	-do-	Shri Rajmani Patel	Demand to develop the adjoining area of Chachai Water Fall, District Reva as a sanctuary.	0-02
*192.	-do-	Shri Sasmit Patra	Demand to raise the coal royalty from 14% to 20% in Odisha and get the dues cleared from Mahanadi Coalfield Limited.	0-01
*193.	-do-	Shri Md. Nadimul Haque	Demand for granting constitutional status to the National Commission for Minorities.	0-02
*194.	-do-	Shri Ram Nath Thakur	Demand to improve the functioning of AIIMS at Patna.	0-02
*195.	-do-	Shri Binoy Viswam	Demand to urgently release the scholarships of <i>Dalits</i> , OBCs and Minorities students.	0-02
Total				4-49

* Special Mention was made.

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS

Dates of discussion	Member who moved the Motion	Member who seconded the Motion	No of Amendments admitted	No. of Amendments actually moved	No. of Speakers	Minister who replied	<u>Time taken</u> Hrs. Mts.	Remarks
24-06-2019	Shri Jagat	Shrimati	362	287	48	Shri	13-29	All the
25-06-2019	Prakash	Sampatiya				Narendra		Amendments
*26-06-2019	Nadda	Uikey				Modi, Prime Minister		moved were either withdrawn or negated by the House.
Total :							13-29	

* The Question Hour was dispensed with on the 26th of June, 2019 to discuss the Motion.

PRESIDENT'S MESSAGE

On the 2nd of July, 2019, the Chairman communicated to the House, the following Message dated the 28th June, 2019, received from the Hon'ble President:—

"I have received the expression of Thanks by the Members of the Rajya Sabha for the Address which I delivered to both Houses of Parliament assembled together on 20 June, 2019."

(Time taken: 01 Minute)

UNION BUDGET — LAID ON THE TABLE

Date	Particulars	Minister who laid on the Table	<u>Time taken</u> Hrs.Mts.
05-07-2019	* The Union Budget, 2019-20	Shrimati Nirmala Sitharaman	0-01
		Total:	0-01

* Also laid Fiscal Policy Statements, 2019-20 along with the Union Budget. For further details, pl. see Sl. No. 15 under the heading "PAPERS LAID ON THE TABLE".

UNION BUDGET — GENERAL DISCUSSION

Date(s) of discussion	Subject	No. of Speakers	Minister who replied		<u>Time allotted</u> Hrs. Mts.	<u>Time taken</u> Hrs.Mts.
10-07-2019	The Union Budget,	61	Shrimati	Nirmala	12-00	13-36
*11-07-2019	2019-20		Sitharaman			
*12-07-2019						
Total:						13-36

* The Zero Hour Submission and Question Hour were dispensed with to discuss the Budget.

CALLING ATTENTION TO MATTERS OF URGENT PUBLIC IMPORTANCE

3 Calling Attention Notices on the following subjects were admitted and the Statements in respect thereof were made in the House: —

Sl. No.	Date	Name of the Member	Subject	Ministry	Minister-in-Charge	<u>Time taken</u> Hrs.Mts.
1.	27-06-2019	Shri Rewati Raman Singh	Situation arising out of climate change in the country and the steps taken by the Government in regard thereto.	Environment, Forest and Climate Change	Shri Prakash Javadekar	1-20
2.	04-07-2019	Shri R. K. Sinha	Situation arising out of the reports of increasing drug addiction among school children in various parts of the country.	Social Justice and Empowerment	Shri Thaawarchand Gehlot	1-19
3.	17-07-2019	Shrimati Kahkashan Perween	Malnutrition among women and children with particular reference to <i>Poshan Abhiyan</i> .	Women and Child Development and Textiles	Shrimati Smriti Zubin Irani	1-01
Total :						3-40

SHORT DURATION DISCUSSION (*Discussion under Rule 176*)

Sl. No.	Date	Name of the Member who raised the discussion	Subject	No. of Speakers	Minister who replied	<u>Time taken</u> Hrs.Mts.
1.	26-06-2019	Shri Sanjay Singh	Challenges of water crisis including the supply of drinking water in the country.	24	Shri Gajendra Singh Shekhawat, <i>Minister of Jal Shakti</i>	3-12
2.	03-07-2019	Shri Derek O' Brien	Need for electoral reforms in the Country.	20	Shri Ravi Shankar Prasad, <i>Minister of Law and Justice, Minister of Communications and Minister of Electronics and Information Technology</i>	2-53

3.	31-07-2019	Shri Vishambhar Prasad Nishad	Need to ensure basic facilities and affordable treatment to cancer patients.	18	Dr. Harsh Vardhan, <i>Minister of Health and Family Welfare, Minister of Science and Technology and Minister of Earth Sciences</i>	2-32
Total:						<hr/> 8-37 <hr/>

DISCUSSION ON THE WORKING OF MINISTRY OF AYUSH

Date	Ministry Discussed	Discussion Initiated by	No. of Speakers	Minister(s) who replied	<u>Time taken</u> Hrs. Mts.
15-07-2019	Ayurveda, Yoga & Naturopathy, Unani, Siddha and Homoeopathy (AYUSH)	Prof. Ram Gopal Yadav	22	Shri Shripad Yesso Naik	3-48
				Total:	3-48

HALF-AN-HOUR DISCUSSION

Date	Name of the Member who raised the discussion	Subject	No. of Members who sought clarifications	Minister who replied	<u>Time taken</u> Hrs. Mts.
31-07-2019	Shri Rewati Raman Singh	Points arising out of the answer given in the Rajya Sabha on the 24 th June, 2019 to Starred Question No. 19, regarding 'Clean Ganga Drive'.	7	Shri Rattan Lal Kataria	0-26
Total:					0-26

STATUTORY RESOLUTIONS

Sl. No.	Date	Name of the Mover	Subject	No. of Speakers	<u>Time taken</u> Hrs. Mts.	Remarks
1.	27-06-2019	Shri Elamaram Kareem	"That this House disapproves the Special Economic Zones (Amendment) Ordinance, 2019 (No. 12 of 2019) promulgated by the President of India on 2 nd March, 2019."	—	0-02	Discussed together with the Special Economic Zones (Amendment) Bill, 2019. The Resolution was negatived. For other details, pl. see item at Sl. No. 1 under the heading "GOVERNMENT LEGISLATIVE BUSINESS".

2.	01-07-2019	Shri Amit Shah, <i>Minister of Home Affairs</i>	"That this House approves the continuance in force of the Proclamation dated the 19 th December, 2018 in respect of the State of Jammu and Kashmir, issued under article 356 of the Constitution by the President, for a further period of six months with effect from 3 rd July, 2019".	—	0-03	The Resolution was adopted.
3.	-do-	Shri D. Raja	"That this House disapproves the Jammu and Kashmir Reservation (Amendment) Ordinance, 2019 (No.8 of 2019) promulgated by the President of India on 1 st March, 2019."	—	0-03	The Resolution was negatived. Discussed together with the Jammu and Kashmir Reservation (Amendment) Bill, 2019. For other details, pl. see item at Sl. No. 2 under the heading "GOVERNMENT LEGISLATIVE BUSINESS".

Sl. No.	Date	Name of the Mover	Subject	No. of Speakers	<u>Time taken</u> Hrs. Mts.	Remarks
4.	02-07-2019	Shri Binoy Viswam	"That this House disapproves the Homoeopathy Central Council (Amendment) Ordinance, 2019 (No.11 of 2019) promulgated by the President of India on 2 nd March, 2019."	—	0-12	Discussed together with the Homoeopathy Central Council (Amendment) Bill, 2019. The Resolution was negated. For other details, pl. see item at Sl. No. 3 under the heading "GOVERNMENT LEGISLATIVE BUSINESS".
5.	02-07-2019 03-07-2019	Shri Elamaram Kareem	"That this House disapproves the Central Educational Institutions (Reservation in Teachers' Cadre) Ordinance, 2019 (No.13 of 2019) promulgated by the President of India on 7 th March, 2019."	—	0-05	Discussed together with the Central Educational Institutions (Reservation in Teachers' Cadre) Bill, 2019. The Resolution was negated. For other details, pl. see item at Sl. No. 4 under the heading "GOVERNMENT LEGISLATIVE BUSINESS".

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| 6. | 04-07-2019 | Shri Binoy
Viswam | "That this House disapproves the Indian Medical Council (Amendment) Second Ordinance, 2019 (No.5 of 2019) promulgated by the President of India on 21 st February, 2019." | — | 0-07 | Discussed together with the Indian Medical Council (Amendment) Bill, 2019. The Resolution was negatived.

For other details, pl. see item at Sl. No. 5 under the heading "GOVERNMENT LEGISLATIVE BUSINESS". |
| 7. | 08-07-2019 | Shri
Anurag
Singh
Thakur,

<i>Minister of
State in the
Ministry of
Finance
and
Ministry of
Corporate
Affairs</i> | (i)"In pursuance of section 8A(1) of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby approves of notification No.5/2019-Customs, dated 16.02.2019 [G.S.R. 124(E) dated 16 th February, 2019] which seeks to amend the First Schedule of the Customs Tariff Act so as to insert new tariff item 9806 00 00 under Chapter 98 of the First Schedule of the Customs Tariff Act, 1975 to | — | 0-03 | Adopted. |

Sl. No.	Date	Name of the Mover	Subject	No. of Speakers	<u>Time taken</u> Hrs. Mts.	Remarks
			<p>prescribe 200% customs duty on all goods originating in or exported from the Islamic Republic of Pakistan.”</p> <p>(ii)"In pursuance of section 8A(1) of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby approves of notification No.16/2019-Customs dated 15.06.2019 [G.S.R. 425(E) dated 15th June, 2019] which seeks to increase basic customs duty on the following goods:-</p> <p>(a) Lentils (Mosur) (0713 40 00) from 40% to 50%;</p> <p>(b) Boric acid (2810 00 20) from 17.5% to 27.5%; and</p>			Adopted.

		(c) Other diagnostic and laboratory reagents (3822 00 90) from 20% to 30%.”			
8.	08-07-2019	Shri Elamaram Kareem	—	0-03	Discussed together with the Aadhaar and Other Laws (Amendment) Bill, 2019. The Resolution was negatived. For other details, pl. see item at Sl. No. 7 under the heading "GOVERNMENT LEGISLATIVE BUSINESS".
9.	18-07-2019	-do-	—	0-03	Discussed together with the New Delhi International Arbitration Centre Bill, 2019. The Resolution was negatived. For other details, pl. see item at Sl. No. 14 under the heading "GOVERNMENT LEGISLATIVE BUSINESS".

Sl. No.	Date	Name of the Mover	Subject	No. of Speakers	<u>Time taken</u> Hrs. Mts.	Remarks
10.	29-07-2019	Shri Elamaram Kareem	"That this House disapproves the Banning of Unregulated Deposit Schemes Ordinance, 2019 (No.7 of 2019) promulgated by the President of India on 21 st February, 2019."	—	0-04	Discussed together with the Banning of Unregulated Deposit Schemes Bill, 2019. The Resolution was negatived. For other details, pl. see item at Sl. No. 22 under the heading "GOVERNMENT LEGISLATIVE BUSINESS".
11.	30-07-2019	-do-	"That this House disapproves the Muslim Women (Protection of Rights on Marriage) Second Ordinance, 2019 (No.4 of 2019) promulgated by the President of India on 21 st February, 2019."	—	0-02	Discussed together with the Muslim Women (Protection of Rights on Marriage) Bill, 2019. The Resolution was negatived. For other details, pl. see item at Sl. No. 25 under the heading "GOVERNMENT LEGISLATIVE BUSINESS".

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| 12. | 30-07-2019 | Shri K.K. Ragesh | "That this House disapproves the Companies (Amendment) Second Ordinance, 2019 (No.6 of 2019) promulgated by the President of India on 21 st February, 2019." | — | 0-02 | Discussed together with the Companies (Amendment) Bill, 2019. The Resolution was negatived.

For other details, pl. see item at Sl. No. 26 under the heading "GOVERNMENT LEGISLATIVE BUSINESS". |
| 13. | 05-08-2019 | Shri Amit Shah,
<i>Minister of Home Affairs</i> | (i) "That this House recommends the following public notification to be issued by the President of India under Article 370 (3):—

In exercise of the powers conferred by Clause (3) of article 370 read with clause (1) of article 370 of the Constitution of India, the President, on the recommendation of the Parliament, is pleased to declare | | 0-03 | The Resolution was adopted. |

Sl. No.	Date	Name of the Mover	Subject	No. of Speakers	<u>Time taken</u> Hrs. Mts.	Remarks
			that, as from [*date] all clauses of the said article 370 shall cease to be operative except clause (1) thereof which shall read as under, namely:—			
			"All provisions of this Constitution, as amended from time to time, without any modifications or exceptions, shall apply to the State of Jammu and Kashmir notwithstanding anything contrary contained in article 152 or article 308 or any other article of this Constitution or any other provision of the Constitution of Jammu and Kashmir or any law, document, judgement, ordinance, order, byelaw, rule, regulation, notification, custom or usage having the			

[* date] means the date on which the President of India signs the Declaration and the same is published in the official Gazette.

force of law in the territory of India, or any other instrument, treaty or agreement as envisaged under article 363 or otherwise."

(ii) "That the President of India has referred the Jammu and Kashmir Reorganisation Bill, 2019 to this House under the proviso to article 3 of the Constitution of India for its views as this House is vested with the powers of the State Legislature of Jammu and Kashmir, as per proclamation of the President of India dated 19th December 2018. This House resolves to express the view to accept the Jammu and Kashmir Reorganisation Bill, 2019."

The Resolution was adopted.

The Resolutions were discussed together with the Jammu and Kashmir Reservation (Second Amendment) Bill, 2019 and the Jammu and Kashmir Reorganisation Bill, 2019.

For other details pl. see items at Sl. No. 32 under the heading "GOVERNMENT LEGISLATIVE BUSINESS."

Total:

0-52

GOVERNMENT LEGISLATIVE BUSINESS

Sl. No.	Title of the Bill	Date of Introduction/ laying on the Table, as passed by Lok Sabha	Date of discussion in the Rajya Sabha	Minister -in- charge	No. of Speakers	<u>Time allotted</u> Hrs. Mts.	<u>Time taken</u> Hrs. Mts.	Remarks
1.	The Special Economic Zones (Amendment) Bill, 2019, as passed by Lok Sabha.	26-06-2019	27-06-2019	Shri Piyush Goyal	18	3-00	2-14	Discussed together with the Statutory Resolution moved by Shri Elamaram Kareem. The Resolution was negatived and the Bill was passed. For other details pl. see at Sl. No. 1 under the heading "Statutory Resolutions".

2. The Jammu and Kashmir Reservation (Amendment) Bill, 2019, as passed by Lok Sabha.	28-06-2019 01-07-2019	Shri Amit Shah	27	@ 5-00	5-49	Discussed together with two Statutory Resolutions moved by Shri Amit Shah and another by Shri D. Raja, respectively. The Resolution moved by Shri Amit Shah was adopted. The Resolution moved by Shri D. Raja was negatived and the Bill was passed. For other details, pl. see at Sl. Nos. 2 and 3 under the heading "Statutory Resolutions".
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@ Announced in the House by Hon'ble Chairman at the commencement of the combined discussion. The Business Advisory Committee (BAC) had allotted 3 Hours on the Resolution for Extension of President's Rule in the State of Jammu and Kashmir for a further period of 6 months beyond 2nd July, 2019 and 2 Hours on combined discussion on Statutory Resolution disapproving the Jammu and Kashmir Reservation (Amendment) Ordinance, 2019 and the Jammu and Kashmir Reservation (Amendment) Bill, 2019.

Sl. No.	Title of the Bill	Date of Introduction / laying on the Table, as passed by Lok Sabha	Date of discussion in the Rajya Sabha	Minister-in-charge	No. of Speakers	<u>Time allotted</u> Hrs. Mts.	<u>Time taken</u> Hrs. Mts.	Remarks
3.	The Homoeopathy Central Council (Amendment) Bill, 2019, as passed by Lok Sabha.	28-06-2019	02-07-2019	Shri Shripad Yesso Naik	18	2-00	2-08	Discussed together with the Statutory Resolution moved by Shri Binoy Viswam. The Resolution was negated and the Bill was passed. For other details pl. see at Sl. No. 4 under the heading "Statutory Resolutions".
4.	The Central Educational Institutions (Reservation in Teachers' Cadre) Bill, 2019, as passed by Lok Sabha.	01-07-2019	02-07-2019 03-07-2019	Shri Ramesh Pokhriyal 'Nishank'	21	4-00	3-00	Discussed together with the Statutory Resolution moved by Shri Elamaram Kareem. The Resolution was negated and the Bill was passed. For other details pl. see at Sl. No. 5 under the heading "Statutory Resolutions".

5.	The Indian Medical Council (Amendment) Bill, 2019, as passed by Lok Sabha.	03-07-2019	04-07-2019	Dr. Harsh Vardhan	15	4-00	2-45	Discussed together with the Statutory Resolution moved by Shri Binoy Viswam. The Resolution was negatived and the Bill was passed. For other details pl. see at Sl. No. 6 under the heading "Statutory Resolutions."
6.	The Dentists (Amendment) Bill, 2019, as passed by Lok Sabha.	03-07-2019	08-07-2019	Dr. Harsh Vardhan	10	@1-00	0-42	Passed.

[@] Though allotted 2 Hours by the Business Advisory Committee, the time was reduced to 1 Hour as suggested by the Government and agreed to by the House.

Sl. No.	Title of the Bill	Date of Introduction/discussion on the Table, as passed by Lok Sabha	Date of discussion in the Rajya Sabha	Minister-in-charge	No. of Speakers	Time allotted Hrs. Mts.	Time taken Hrs. Mts.	Remarks
7.	The Aadhaar and Other Laws (Amendment) Bill, 2019, as passed by Lok Sabha.	04-07-2019	08-07-2019	Shri Ravi Shankar Prasad	18	3-00	3-14	Discussed together with the Statutory Resolution moved by Shri Elamaram Kareem. The Resolution was negatived and the Bill was passed. For other details pl. see at Sl. No. 8 under the heading "Statutory Resolutions."
8.	The Airports Economic Regulation Authority of India (Amendment) Bill, 2019	12-07-2019	16-07-2019	Shri Hardeep Singh Puri	18	2-00	2-18	Introduced, considered and Passed.

9. The Arbitration and Conciliation (Amendment) Bill, 2019	15-07-2019	—	Shri Ravi Shankar Prasad	—	—	0-01	Introduced
10. The Central Universities (Amendment) Bill, 2019, as passed by Lok Sabha.	12-07-2019	16-07-2019	Shri Ramesh Pokhriyal 'Nishank'	21	@2-00	2-45	Passed
11. The National Investigation Agency (Amendment) Bill, 2019, as passed by Lok Sabha.	15-07-2019	17-07-2019	◊Shri G. Kishan Reddy Shri Amit Shah	22	2-00	2-45	-do-

@ Though 1 Hour was allotted by the Business Advisory Committee, as suggested by the Leader of the Opposition and other Leaders/Members and as agreed to by the Government, the time for discussion on the Bill was increased to 2 Hours.

◊ Shri G. Kishan Reddy, Minister of State in the Ministry of Home Affairs, moved motions for consideration and passing of the Bill. Shri Amit Shah, Minister of Home Affairs, replied to the discussion.

Sl. No.	Title of the Bill	Date of Introduction/ laying on the Table, as passed by Lok Sabha	Date of discussion in the Rajya Sabha	Minister-in-charge	No. of Speakers	<u>Time allotted</u> Hrs. Mts.	<u>Time taken</u> Hrs. Mts.	Remarks
12.	The Protection of Children from Sexual Offences (Amendment) Bill, 2019.	18-07-2019	23-07-2019 24-07-2019	Shrimati Smriti Zubin Irani	28	4-00	4-06	Introduced, considered and Passed, as amended.

13. The New Delhi International Arbitration Centre Bill, 2019, as passed by Lok Sabha. 11-07-2019 18-07-2019

Shri Ravi Shankar Prasad 24

2-00

Both Bills were discussed together alongwith the Statutory Resolution disapproving the New Delhi International Arbitration Centre Ordinance, 2019 moved by Shri Elamaram Kareem.

4-39

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14. The Arbitration and Conciliation (Amendment) Bill, 2019. 15-07-2019 -do-

2-00

The Resolution was negated and the Bills were passed.

For other details pl. see at Sl. No. 9 under the heading "Statutory Resolutions".

Sl. No.	Title of the Bill	Date of Introduction/ laying on the Table, as passed by Lok Sabha	Date of discussion in the Rajya Sabha	Minister-in-charge	No. of Speakers	<u>Time allotted</u> Hrs. Mts.	<u>Time taken</u> Hrs. Mts.	Remarks
15.	The Protection of Human Rights (Amendment) Bill, 2019, as passed by Lok Sabha.	19-07-2019	22-07-2019	#Shri Nityanand Rai	19	2-00	2-49	The Amendment moved by Elamaram Kareem for reference of the Bill to a Select Committee of the Rajya Sabha was negatived and the Bill was passed.

Shri Amit Shah, Minister of Home Affairs also clarified to certain points raised by some Members during the discussion on the Bill.

16.	The Appropriation (No.2) Bill, 2019, as passed by Lok Sabha.	18-07-2019	23-07-2019	Shrimati Nirmala Sitharaman				
17.	The Finance (No.2) Bill, 2019, as passed by Lok Sabha	22-07-2019	-do-	-do-	12	4-00	2-34	Both Bills were discussed together and Returned.
18.	The Insolvency and Bankruptcy Code (Amendment) Bill, 2019.	23-07-2019	29-07-2019	-do-	22	3-00	3-47	

Sl. No.	Title of the Bill	Date of Introduction/ laying on the Table, as passed by Lok Sabha	Date of discussion in the Rajya Sabha	Minister-in-charge	No. of Speakers	<u>Time allotted</u> Hrs. Mts.	<u>Time taken</u> Hrs. Mts.	Remarks
19.	The Right to Information (Amendment) Bill, 2019, as passed by Lok Sabha.	22-07-2019	25-07-2019	Dr. Jitendra Singh	24	4-00	3-59	The Amendments moved by Shri Derek O' Brien, Shri Binoy Viwam, Shri Elamaram Kareem, Prof. M.V. Rajeev Gowda and Shri K.K. Ragesh for reference of the Bill to a Select Committee of the Rajya Sabha were negatived and the Bill was passed. Also see at Sl. No. 1 under the heading "DIVISIONS".

20. The Banning of Unregulated Deposit Schemes Bill, 2019, as passed by Lok Sabha.	25-07-2019	29-07-2019	Shri Anurag Singh Thakur	22	2-00	2-31	<p>Discussed together with the Statutory Resolution moved by Shri Elamaram Kareem.</p> <p>The Resolution was negatived and the Bill was passed.</p> <p>For other details pl. see at Sl. No. 10 under the heading "Statutory Resolutions."</p>
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Sl. No.	Title of the Bill	Date of Introduction / laying on the Table, as passed by Lok Sabha	Date of discussion in the Rajya Sabha	Minister -in- charge	No. of Speakers	<u>Time allotted</u> Hrs. Mts.	<u>Time taken</u> Hrs. Mts.	Remarks
21.	The Muslim Women (Protection of Rights on Marriage) Bill, 2019, as passed by Lok Sabha.	25-07-2019	30-07-2019	Shri Ravi Shankar Prasad	37	4-00	5-25	Discussed together with the Statutory Resolution moved by Shri Elamaram Kareem. The Resolution and the amendments moved by Shri Elamaram Kareem and Shri S.R. Balasubramoniyan for reference of the Bill to a Select Committee of the Rajya Sabha were negatived and the Bill was passed. For other details pl. see at Sl. No. 11 under the heading "Statutory Resolutions". Also see item at Sl. No. 2 under the heading "DIVISIONS'.

22.	The Companies (Amendment) Bill, 2019, as passed by Lok Sabha.	26-07-2019	30-07-2019	Shrimati Nirmala Sitharaman	10	2-00	1-08	Discussed together with the Statutory Resolution moved by Shri K.K. Ragesh. The Resolution was negated and the Bill was passed. For other details pl. see at Sl. No. 12 under the heading "Statutory Resolutions".
23.	The Motor Vehicles (Amendment) Bill, 2019, as passed by Lok Sabha.	23-07-2019	31-07-2019	Shri Nitin Jairam Gadkari	25	3-00	4-07	The amendments moved by Shri Elamaram Kareem and Shri Binoy Viswam for reference of the Bill to a Select Committee of the Rajya Sabha were negated and the Bill, as amended, was passed. Also see item at Sl. No. 3 under the heading "DIVISIONS'.

Sl. No.	Title of the Bill	Date of Introduction / laying on the Table, as passed by Lok Sabha	Date of discussion in the Rajya Sabha	Minister -in-charge	No. of Speakers	<u>Time allotted</u> Hrs. Mts.	<u>Time taken</u> Hrs. Mts.	Remarks
24.	The National Medical Commission Bill, 2019, as passed by Lok Sabha.	30-07-2019	01-08-2019	Dr. Harsh Vardhan	24	3-00	4-41	Passed, as amended. Also see item at Sl. No. 4 under the heading "DIVISIONS'.

25. The Unlawful Activities (Prevention) Amendment Bill, 2019, as passed by Lok Sabha.	24-07-2019	01-08-2019 02-08-2019	◊Shri G. Kishan Reddy Shri Amit Shah	26	4-00	4-12	The amendments moved by Shri Vaiko, Shri K.K. Ragesh and Shri Tiruchi Siva for reference of the Bill to a Select Committee of the Rajya Sabha were negatived and the Bill was Passed. Also see item at Sl. No. 5 under the heading "DIVISIONS'.
26. The Repealing and Amending Bill, 2019, as passed by Lok sabha.	30-07-2019	02-08-2019	Shri Ravi Shankar Prasad	12	2-00	0-50	Passed.

◊ Shri G. Kishan Reddy moved Motions for consideration and passing of the Bill and Shri Amit Shah replied to the discussion.

Sl. No.	Title of the Bill	Date of Introduction/ laying on the Table, as passed by Lok Sabha	Date of discussion in the Rajya Sabha	Minister -in-charge	No. of Speakers	<u>Time allotted</u> Hrs. Mts.	<u>Time taken</u> Hrs. Mts.	Remarks
27.	The Code on Wages, 2019, as passed by Lok Sabha.	30-07-2019	02-08-2019	Shri Santosh Kumar Gangwar	21	4-00	3-27	The amendments moved by Shri Elamaram Kareem and Shri Binoy Viswam for reference of the Bill to a Select Committee of the Rajya Sabha were negatived and the Bill was passed. Also see item at Sl. No. 6 under the heading "DIVISIONS'.

28. The Jammu and Kashmir Reservation (Second Amendment) Bill, 2019. 05-08-2019 05-08-2019 Shri Amit Shah

Introduced, considered and passed. Both Bills were discussed together with two Statutory Resolutions moved by Shri Amit Shah. The two Resolutions were adopted and the Bills were passed. For other details, pl. see at Sl. No. 13 under the heading "Statutory Resolutions".

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Also see item at Sl. No. 7 under the heading "DIVISIONS'.

29. The Jammu and Kashmir Reorganisation Bill, 2019. -do- -do- -do-

@BAC had allotted 2 Hours for Jammu and Kashmir Reservation (Second Amendment) Bill, 2019. However, 4 Hours were allotted for combined discussion on both Bills in the House.

For Reference and Record

On the 7th of August, 2019, on a request made by Shri G. Kishan Reddy, Minister of State in the Ministry of Home Affairs, to withdraw the Jammu and Kashmir Reservation (Second Amendment) Bill, 2019, which was passed by the Rajya Sabha on the 5th of August, 2019 and transmitted to the Lok Sabha and as agreed to by the Lok Sabha on the 6th of August, 2019 on a proposal made by Shri Amit Shah, Minister of Home Affairs, to allow withdrawal of the Bill in Lok Sabha, the House agreed to withdrawal of the Bill in Lok Sabha.

No entry was made in the List of Business in this, regard.

Sl. No.	Title of the Bill	Date of Introduction / laying on the Table, as passed by Lok Sabha	Date of discussion in the Rajya Sabha	Minister -in-charge	No. of Speakers	<u>Time allotted</u> Hrs. Mts.	<u>Time taken</u> Hrs. Mts.	Remarks
30.	The Consumer Protection Bill, 2019, as passed by Lok Sabha.	30-07-2019	06-08-2019	Shri Ramvilas Paswan	22	4-00	3-42	The amendments moved by Shri Derek O' Brien and Shri K.K. Ragesh for reference of the Bill to a Select Committee of the Rajya Sabha were negated and the Bill was passed.
31.	The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 2019, as passed by Lok Sabha.	31-07-2019	06-08-2019	Shri Hardeep Singh Puri	13	2-00	1-33	Passed.

32. The National Institute of Design (Amendment) Bill, 2019.	30-07-2019 06-08-2019	⁶ Shri Som Parkash Shri Piyush Goyal	12	1-00	0-53	Introduced, considered and Passed.
33. The Jallianwala Bagh National Memorial (Amendment) Bill, 2019, as passed by Lok Sabha.	02-08-2019 07-08-2019	Shri Prahalad Singh Patel	—	2-00	0-01	Under Consideration. Minister had moved the Motion for consideration of the Bill.

⁶ Shri Piyush Goyal, Minister of Railways and Minister of Commerce and Industry introduced the Bill. Shri Som Prakash, Minister of State in the Ministry of Commerce and Industry moved the Bill for consideration of the House and Shri Piyush Goyal replied to the discussion.

Sl. No.	Title of the Bill	Date of Introduction / laying on the Table, as passed by Lok Sabha	Date of discussion in the Rajya Sabha	Minister -in-charge	No. of Speakers	<u>Time allotted</u> Hrs. Mts.	<u>Time taken</u> Hrs. Mts.	Remarks
34.	The Supreme Court (Number of Judges) Amendment Bill, 2019, as passed by Lok Sabha.	06-08-2019	07-08-2019	Shri Ravi Shankar Prasad	—	3-00	0-03	Returned without discussion.
Total:							88-15	

DIVISIONS

11 Divisions were held during the Session, the details of which are as follows:—

Sl. No.	Subject	Date of division	Brief Question on which Division was sought	Result as declared, subject to correction	Final Corrected Result	Remarks
1.	The Right to Information (Amendment) Bill, 2019, as passed by Lok Sabha.	25-07-2019	The amendment moved by Shri Derek O' Brien for reference of the Bill to a Select Committee of the Rajya Sabha.	Ayes — 75 Noes — 117	*Ayes — 74 *Noes — 117	The Amendment was negatived. For more details, pl. see item at Sl. No.19 under the heading "GOVERNMENT LEGISLATIVE BUSINESS".

* The final result of the division was published in Parliamentary Bulletin Part - II No. 59054, dated the 26th of July, 2019.

Sl. No.	Subject	Date of division	Brief Question on which Division was sought	Result as declared, subject to correction	Final Corrected Result	Remarks
2.	The Muslim Women (Protection of Rights on Marriage) Bill, 2019, as passed by Lok Sabha	30-07-2019	(i) The amendment moved by Shri Elamaram Kareem for reference of the Bill to a Select Committee of the Rajya Sabha.	Ayes — 84 Noes — 100	*Ayes — 84 *Noes — 100 *Abstain—NIL	The Amendment was negatived.

* The final result of the division was published in Parliamentary Bulletin Part - II No. 59065, dated the 31st of July, 2019.

	(ii) Amendment No. 24 to Clause 4 of the Bill moved by Shri Digvijaya Singh, Member	Ayes—84 Noes—100	*Ayes—84 *Noes—100 *Abstain— NIL	The Amendment was negatived.
	(iii) Motion for passing of the Bill.	Ayes—99 Noes—84 Abstain—1	*Ayes—99 *Noes—84 *Abstain—1	The motion was adopted. For more details, pl. see item at Sl. No.21 under the heading "GOVERNMENT LEGISLATIVE BUSINESS".
3. The Motor Vehicles (Amendment) Bill, 2019, as passed by Lok Sabha.	31-07-2019 Motion for passing of the Bill.	Ayes—108 Noes—13	@Ayes—108 @Noes—13	The motion was adopted. For more details, pl. see item at Sl. No.23 under the heading "GOVERNMENT LEGISLATIVE BUSINESS".

* The final result of the division was published in Parliamentary Bulletin Part - II No. 59065, dated the 31st of July, 2019.

@ The final result of the division was published in Parliamentary Bulletin Part - II No. 59071, dated the 1st of August, 2019.

Sl. No.	Subject	Date of division	Brief Question on which Division was sought	Result as declared, subject to correction	Final Corrected Result	Remarks
4.	The National Medical Commission Bill, 2019, as passed by Lok Sabha.	01-08-2019	(i) Amendment No. 43 to Clause 14 of the Bill moved by Shri Tiruchi Siva, Member	Ayes —61 Noes—104 Abstain—4	#Ayes — 61 #Noes—104 #Abstain—4	The Amendment was negated.
			(ii) Amendment No. 8 to Clause 32 of the Bill moved by Shri K.K. Ragesh, Member	Ayes —51 Noes—104	#Ayes — 51 #Noes—104	The Amendment was negated. For more details, pl. see item at Sl. No.24 under the heading "GOVERNMENT LEGISLATIVE BUSINESS".

The final result of the division was published in Parliamentary Bulletin Part - II No. 59079, dated the 2nd of August, 2019.

5.	The Unlawful Activities (Prevention) Amendment Bill, 2019, as passed by Lok Sabha.	02-08-2019	The Amendments moved by Shri Vaiko, Shri K.K. Ragesh and Shri Tiruchi Siva, for reference of the Bill to a Select Committee of the Rajya	Ayes —85 Noes—104	%Ayes — 85 % Noes—104	The Amendments were negatived.
			Motion for passing of the Bill.	Ayes —147 Noes—42	%Ayes — 147 % Noes—42	The motion was adopted. For more details, pl. see item at Sl. No.25 under the heading "GOVERNMENT LEGISLATIVE BUSINESS".

% The final result of the division was published in Parliamentary Bulletin Part - II No. 59083, dated the 5th of August, 2019.

Sl. No.	Subject	Date of division	Brief Question on which Division was sought	Result as declared, subject to correction	Final Corrected Result	Remarks
6.	The Code on Wages, 2019, as passed by Lok Sabha.	02-08-2019	Motion for passing of the Bill.	Ayes —85 Noes—8	& Ayes — 85 & Noes—8	The motion was adopted. For more details, pl. see item at Sl. No.27 under the heading "GOVERNMENT LEGISLATIVE BUSINESS".
7.	The Jammu and Kashmir Reorganisation Bill, 2019.	05-08-2019	Motion for passing of the Bill.	Ayes —125 Noes—61 Abstain—1	^ Ayes — 125 ^ Noes—61 ^ Abstain—1	The motion was adopted. For more details, pl. see item at Sl. No.28 under the heading "GOVERNMENT LEGISLATIVE BUSINESS".

& The final result of the division was published in Parliamentary Bulletin Part - II No. 59084, dated the 5th of August, 2019.

^ The final result of the division was published in Parliamentary Bulletin Part - II No. 59102, dated the 8th of August, 2019.

For Reference and Record

During the Session all Divisions were held using Division Slips.

PRIVATE MEMBERS' BUSINESS

I. Private Members' Bills

Sl. No.	Date	Title of the Bill	Member-in-Charge	Minister who participated	No. of Speakers	<u>Time taken</u> Hrs. Mts.	Remarks
1.	21-06-2019	The Micro, Small and Medium Enterprises Development (Amendment) Bill, 2018 (Insertion of new sections 10A and 10B).	Dr. T. Subbarami Reddy	—	—	0-01	Introduced.
2.	-do-	The Railways (Amendment) Bill, 2018.	-do-	—	—	0-01	-do-
3.	-do-	The Employment Bill, 2018.	-do-	—	—	0-01	-do-
4.	-do-	The Protection of Farmers Families Bill, 2018.	Shri Rajkumar Dhoot	—	—	0-01	-do-
5.	-do-	The Prevention of Contamination of Groundwater Bill, 2018.	-do-	—	—	0-01	-do-

Sl. No.	Date	Title of the Bill	Member-in-Charge	Minister who participated	No. of Speakers	<u>Time taken</u> Hrs. Mts.	Remarks
6.	21-06-2019	The Compulsory Yoga and Sports Education in Schools Bill, 2018.	Shri Rajkumar Dhoot	—	—	0-01	Introduce d.
7.	-do-	The Armed Forces (Special Powers) Repeal Bill, 2018.	Shri Ripun Bora	—	—	0-01	-do-
8.	-do-	The Women (Equal Participation in International Peace Negotiations, Treaties and Agreements) Bill, 2018.	-do-	—	—	0-01	-do-
9.	-do-	The National Anthem (Modification) Bill, 2018.	-do-	—	—	0-01	-do-
10.	-do-	The Food Waste (Reduction) Bill, 2018.	Shri Mahesh Poddar	—	—	0-01	-do-
11.	-do-	The Micro, Small and Medium Enterprises Development (Amendment) Bill, 2018 (amendment of sections 2,16,19 etc.,).	-do-	—	—	0-01	-do-

12.	21-06-2019	The Code of Criminal Procedure (Amendment) Bill, 2018.	Shri V. Vijayasai Reddy	—	—	0-01	Introduced.
13.	-do-	The Registration of Births and Deaths (Amendment) Bill, 2018.	-do-	—	—	0-01	-do-
14.	-do-	The Unfair (Procedural and Substantive) Terms in Contract Bill, 2018.	-do-	—	—	0-02	-do-
15.	-do-	The Code of Civil Procedure (Amendment) Bill, 2018.	Shri Narayan Lal Panchariya	—	—	0-01	-do-
16.	-do-	The Code of Criminal Procedure (Amendment) Bill, 2019.	-do-	—	—	0-01	-do-
17.	-do-	The Other Backward Classes (Sub-Categorization) Bill, 2018.	Dr. Vikas Mahatme	—	—	0-01	-do-
18.	-do-	The Compulsory Food Waste Reduction Bill, 2018	-do-	—	—	0-01	-do-

Sl. No.	Date	Title of the Bill	Member-in-Charge	Minister who participated	No. of Speakers	<u>Time taken</u> Hrs. Mts.	Remarks
19.	21-06-2019	The Constitution (Amendment) Bill, 2018 (amendment of article 239AA).	Shri Tiruchi Siva	—	—	0-01	Introduced.
20.	-do-	The Tour Operators and Travel Agents (Regulation) Bill, 2018.	Shri Amar Shankar Sable	—	—	0-01	-do-
21.	-do-	The Physiotherapy Central Council Bill, 2018.	-do-	—	—	0-01	-do-
22.	-do-	The Foreign Investment in Financial Services, Critical Infrastructure and Technology Affecting National Security (Regulation) Bill,2018.	Dr. Narendra Jadhav	—	—	0-02	-do-
23.	-do-	The Constitution (Amendment) Bill, 2018 (amendment of article 16)	Shri Javed Ali Khan	—	—	0-01	-do-
24.	-do-	The Constitution (Amendment) Bill, 2018 (amendment of article 85).	Shri Derek O' Brien	—	—	0-01	-do-

25.	21-06-2019	The Representation of the People (Amendment) Bill, 2019.	Shri K.C. Ramamurthy	—	—	0-01	Introduced.
26.	-do-	The Holy City of Kashi (Preservation of Cultural Heritage) Bill, 2019	Shri Sanjay Singh	—	—	0-01	-do-
27.	-do-	The Visually Impaired Persons (Protection of Rights) Bill, 2019	Shrimati Vijjila Sathyananth	—	—	0-02	-do-
28.	-do-	The Parliament (Enhancement of Productivity) Bill, 2017.	Shri Naresh Gujral	Shri Piyush Goyal	@	0-09	Negatived. (The Bill was moved for consideration on 03.08.2018)
29.	21-06-2019 12-07-2019	The Constitution (Amendment) Bill, 2018 (insertion of new articles 330A and 332A).	Shri V. Vijayasai Reddy	Shri Ravi Shankar Prasad	14	2-36	The motion for consideration of the Bill was not adopted
30.	12-07-2019	The Constitution (Amendment) Bill, 2018 (amendment of articles 85 and 174).	Shri C.M. Ramesh	—	—	0-01	Introduced.

@ Shri Rakesh Sinha concluded his inconclusive speech from 03.08.2018.

Sl. No.	Date	Title of the Bill	Member-in-Charge	Minister who participated	No. of Speakers	<u>Time taken</u> Hrs. Mts.	Remarks
31.	12-07-2019	The Safeguarding and Adjudicating Farmers' Economic Rights Commission Bill, 2018.	Shri Partap Singh Bajwa	—	—	0-01	Introduced.
32.	-do-	The Reserve Bank of India (Amendment) Bill, 2018.	Prof. M.V. Rajeev Gowda	—	—	0-01	-do-
33.	-do-	The Children with Specific Learning Disabilities (Identification and Support in Education) Bill, 2018	Shrimati Vandana Chavan	—	—	0-01	-do-
34.	-do-	The Right of Children to Free and Compulsory Education (Amendment) Bill, 2018	-do-	—	—	—	-do-
35.	-do-	The Contract Labour (Regulation and Abolition) Amendment Bill, 2018	-do-	—	—	0-01	-do-
36.	-do-	The Criminal Law (Amendment) Bill, 2019	Shri K.T.S. Tulsi	—	—	0-01	-do-

37..	12-07-2019	The Minimum Wages (Amendment) Bill, 2019	Shri Binoy Viswam	—	—	0-01	Introduced.
38.	-do-	The Companies (Amendment) Bill, 2019	Dr. Vinay P. Sahasrabudhe	—	—	0-01	-do-
39.	-do-	The Promotion of Social and Emotional Learning in Schools Bill, 2019	Dr. Vikas Mahatme	—	—	0-01	-do-
40.	-do-	The Population Regulation Bill, 2019	Shri Rakesh Sinha	—	—	0-01	-do-
41.	12-07-2019 26-07-2019	The Abolition of Capital Punishment Bill, 2016.	Shri Pradeep Tamta	Shri G. Kishan Reddy	13	2-36	Withdrawn by leave of the House
42.	26-07-2019	The Adolescent Mental Health Bill, 2018.	Shri Ritabrata Banerjee	—	—	0-01	Introduced.
43.	-do-	The National Commission for Social Security Benefits Bill, 2018.	-do-	—	—	0-01	-do-
44.	-do-	The Orphans (Reservation of Posts in Government Establishments and Welfare) Bill, 2018.	Shri Naresh Gujral	—	—	—	-do-

Sl. No.	Date	Title of the Bill	Member-in-Charge	Minister who participated	No. of Speakers	<u>Time taken</u> Hrs. Mts.	Remarks
45.	26-07-2019	The Constitution (Amendment) Bill, 2019 (substitution of article 282).	Dr. K.V.P. Ramachandra Rao	—	—	0-01	Introduced.
46.	-do-	The Representation of the People (Amendment) Bill, 2019.	Dr. K.V.P. Ramachandra Rao	—	—	0-01	-do-
47.	-do-	The National Commission for Welfare of Farmers Bill, 2019.	Dr. Kirodi Lal Meena	—	—	0-01	-do-
48.	-do-	The Representation of the People (Amendment) Bill, 2014.	Prof. M.V. Rajeev Gowda	—	3 [#]	1-03	Under Consideration
					Total:	<u>7-09</u>	

[#] Though Shri Rakesh Sinha was called by the Chair, he could not commence his speech.

II. Private Members' Resolutions

Sl. No.	Date	Name of the Mover	Subject	Minister who participated	No. of Speakers	<u>Time taken</u> Hrs. Mts.	Remarks
1.	28-06-2019	Prof. Manoj Kumar Jha	"This House expresses its deep concern over the unabated deaths of persons during cleaning of municipal sewers and private septic tanks despite promulgation of the Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013 (PEMSRA) and that the National Commission for Safai Karamcharis has been functioning as a non-statutory body since 2004 when the National Commission for Safai Karamcharis Act, 1993 lapsed and therefore, recommends that	Shri Thaawarchand Gehlot	12	2-28	The Resolution was withdrawn by leave of the House

Sl. No.	Date	Name of the Mover	Subject	Minister who participated	No. of Speakers	<u>Time taken</u> Hrs. Mts.	Remarks
			<p>(i) the Government of India should take cognizance of the continued illegal employment of persons for manual scavenging;</p> <p>(ii) much more concerted effort be taken to root out the inhuman practice and to remedy its devastating effect on the families of those engaged in this work;</p> <p>(iii) the PEMSRA be amended to:</p> <p>(a) increase compensation for persons employed in manual scavenging in violation of the law and who die in sewer drains and septic tanks; and</p> <p>(b) provide substantial grants for rehabilitation of persons liberated from manual scavenging since 2013;</p>				

- (iv) a corpus fund be created by the Central Government as an emergency response to provision for payment of compensation to the families who lose their members while cleaning sewers and septic tanks;
- (v) incentives be given to sanitation workers for further studies and skill development;
- (vi) special scholarships be instituted for children of sanitation workers;
- (vii) the provisions of the PEMSRA be routed through and monitored by the National Commission for Scheduled Castes as the specific duties of the National Commission for Safai Karamcharis can be better discharged by the National Commission for

Sl. No.	Date	Name of the Mover	Subject	Minister who participated	No. of Speakers	<u>Time taken</u> Hrs. Mts.	Remarks
			Scheduled Castes which has a broader mandate and more powers as a constitutional body;				
			(viii) a national institution be constituted to modernise sanitation and sewer system and to mechanise all the sewer and septic cleaning work all over the country;				
			(ix) responsibility be fixed up to the highest levels of decision making for the continued illegal deployment of workers in manual scavenging by public bodies and institutions under the PEMSRA and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989; and				
			(x) a national level inquiry be held to inquire into the poor				

implementation of the PEMSRA with specific terms of reference of the enquiry including, *inter-alia*, a close scrutiny of caste profile of the sanitation workers engaged in / rehabilitated from practicing manual scavenging."

Sl. No.	Date	Name of the Mover	Subject	Minister who participated	No. of Speakers	<u>Time taken</u> Hrs. Mts.	Remarks
2.	19-07-2019	Shri Vijay Pal Singh Tomar	"Having regard to the fact that:- (i) India is primarily an agrarian based economy with more than 55% population engaged in farming; (ii) since long the farmers of the country have been exploited in many ways; (iii) present Union Government has initiated various measures for the welfare of farmers but despite that farmers are facing a lot of challenges in their day to day lives; (iv) India has the capacity to produce three crops in a year but suicide cases still occur among farmers; (v) if appropriate steps are taken to prevent farmers' suicide in India then precious lives of farmers could be saved thereby ensuring	Shri Parshottam Rupala	12	2-27	The Resolution was withdrawn by the leave of the House.

further development in the agriculture sector; and

- (vi) saving a farmer is not just saving a life but it also means saving agriculture and our tradition,

this House urges upon the Government to :—

- (a) establish a *Rashtriya Kisan Aayog* (National Farmers' Commission) with constitutional status, to resolve problems being faced by the farmers;
- (b) educate farmers about all the latest technologies and techniques to make the agriculture process simple and fast;
- (c) ensure proper implementation of *Fasal Bima Yojna* (Crop Insurance Scheme) so that farmers may benefit from this scheme;

Sl. No.	Date	Name of the Mover	Subject	Minister who participated	No. of Speakers	<u>Time taken</u> Hrs. Mts.	Remarks
			(d) provide internet and wi-fi facility for all Government services at village/Gram Panchayat level to help the farmers to gain latest information of the world;				
			(e) ensure that crops are not purchased or sold at prices lower than the Minimum Support Price announced by the Government and penal action is taken against the violations;				
			(f) increase the amount of funds provided to the farmers as <i>Kisan Samman Nidhi</i> from Rs.6000 per year to Rs. 10000 per year till the time farming occupation turns remunerative, in view of the fact that the Government has decided to double the income of the				

farmers by the year 2022;

- (g) fix a limit for the crop loan disbursed at 4% interest on *Kisan Credit Cards* as per the paying capacity of the farmers as is in vogue in the case of industries, so that the farmers could carry on his transactions for 5 years and is safeguarded against exploitation by banks;
- (h) keep agriculture equipments outside GST;
- (i) provide small and marginalized farmers who constitute more than 85% of the farmers in the country and almost 92% in Uttar Pradesh with all those facilities that are being provided for setting up big food parks and cold chains, for setting up storage and processing units by forming '*Krishak Samiti*' in

Sl. No.	Date	Name of the Mover	Subject	Minister who participated	No. of Speakers	<u>Time taken</u> Hrs. Mts.	Remarks
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(j) clusters so that there is participation of farmers in storage and processing activities and to facilitate an increase in their income; and consider to confer awards like '*Bharat Ratna*' to persons who are farmers in view of their contribution to the society."

Total: _____
4-55

VALEDICTORY REMARKS

On the 7th of August, 2019, the Chairman made valedictory remarks on the conclusion of the Session.

(Time taken: 14 Mts.)

NATIONAL SONG

On the 7th of August, 2019, National Song (*Vande Mataram*) was played.

(Time taken: 01 Minute)

**STATEMENT SHOWING BREAK-UP OF THE TIME TAKEN BY THE RAJYA
SABHA ON VARIOUS ITEMS OF BUSINESS DURING THE SESSION**

Sl. No.	Subject	<u>Time taken</u>
		Hrs. Mts.
1.	National Anthem	0-01
2.	President's Address to both Houses of Parliament-Laid on the Table	0-01
3.	Oath or Affirmation	0-21
4.	Introduction of Prime Minister	0-01
5.	Announcement regarding Leader of the House	0-01
6.	Introduction of Ministers by the Prime Minister	0-07
7.	Obituary References	0-38
8.	References by the Chair	0-08
9.	Felicitations by the Chair	0-11
10.	Farewell to the Retired/Retiring Members	1-00
11.	Papers Laid on the Table	0-46
12.	Reports/Statements of the Committees Presented/Laid on the Table	0-03
13.	Reports on Participation Of Indian Parliamentary Delegations At International Conferences	0-01
14.	Motions for Election of Members to various Committees/Bodies	0-15
15.	Motion for Suspension of Rule 272 — Adopted	0-02
16.	Leave of Absence	0-04
17.	Messages from the Lok Sabha-Reported/Government Bills Laid on the Table	0-42
18.	Resignation by Members	0-04
19.	Recommendations of the Business Advisory Committee	0-12
20.	Statements regarding Government Business	0-09
21.	Observations by the Chair	0-54
22.	Announcements by the Chair	0-02

Sl. No.	Subject	Time taken	
		Hrs.	Mts.
23.	Ruling by the Chair	0-01	
24.	Matters raised with permission	13-48	
25.	Information to the House	0-02	
26.	Withdrawal of Members	0-01	
27.	Dispensing with the Question Hour and Zero Hour	0-02	
28.	Questions	16-17	
29.	Short Notice Question	—	
30.	Statements by Ministers Correcting Answers to Questions	0-06	
31.	Statements by Ministers	0-28	
32.	Special Mentions	4-49	
33.	Motion of Thanks on the President's Address	13-29	
34.	President's Message	0-01	
35.	Union Budget — Laid	0-01	
36.	Union Budget — General Discussion	13-36	
37.	Calling Attention to Matters of Urgent Public Importance	3-40	
38.	Short Duration Discussion	8-37	
39.	Discussion on the working of the Ministry of AYUSH	3-48	
40.	Half-an-Hour-discussion	0-26	
41.	Statutory Resolutions	0-52	
42.	Government Legislative Business	88-15	
43.	Private Members' Business —		
	I. Private Members' Bills	7-09	
	II. Private Members' Resolutions	4-55	
44.	Valedictory Remarks	0-14	

Sl. No.	Subject	<u>Time taken</u> Hrs. Mts.
45.	National Song	0-01
46.	Points Raised	9-13
Total:		<u>195-34</u>

**STATEMENT SHOWING THE TIME TAKEN AND TIME LOST DUE TO INTERRUPTIONS/ADJOURNMENT
OF THE HOUSE DURING THE SESSION**

Date	Time Taken		Time Lost		Remarks
	H	M	H	M	
20-06-2019	0	16	0	00	—
21-06-2019	4	38	0	00	—
24-06-2019	7	15	0	00	—
25-06-2019	6	05	0	00	The House was adjourned till 2-00 p.m. as a mark of respect to the memory of Shri Madanlal Saini, a sitting Member.
26-06-2019	6	49	0	00	—
27-06-2019	5	54	0	00	—
28-06-2019	4	34	0	00	—
01-07-2019	8	03	0	00	—

Date	Time Taken		Time Lost		Remarks
	H	M	H	M	
02-07-2019	6	00	0	00	—
03-07-2019	6	52	0	00	—
04-07-2019	6	23	0	00	—
05-07-2019	0	01	0	00	—
08-07-2019	6	15	0	00	—
09-07-2019	0	09	5	51	The House was adjourned and Zero Hour, Question Hour and Government Legislative Business could not be taken up due to Members belonging to AITC, INC, CPI(M) and CPI rushing into the 'Well' of the House and shouting slogans, over the political crisis in Karnataka and disinvestment of Public Sector Companies.
10-07-2019	1	44	4	15	The House was adjourned and Zero Hour, Question Hour and discussion on the Union Budget could not be taken up due to Members belonging to INC rushing into the 'Well' of the House and shouting slogans, over the alleged involvement of BJP in engineering the political crisis in Karnataka.
11-07-2019	10	02	0	00	—

12-07-2019	5	36	0	00	—
15-07-2019	6	18	0	00	—
16-07-2019	6	0	2	14	The House was adjourned and Zero Hour as well as Question Hour could not be taken up due to Members belonging to AIADMK, DMK, INC, AITC and CPI(M) coming into the 'Well' of the House and shouting slogans demanding that Postal Examinations may be conducted in all Regional languages including Tamil and cancel the examinations already held.
17-07-2019	5	53	0	00	—
18-07-2019	6	20	0	45	The House was adjourned and Zero Hour could not be taken up due to Members belonging to INC and SP rushing into the 'Well' of the House and shouting slogans, over the issues of political crisis in Karnataka and killings in Sonbhadra district of Uttar Pradesh, over a land dispute.
19-07-2019	4	42	0	00	—
22-07-2019	4	01	2	19	The House was adjourned and Zero Hour and Question Hour could not be taken up due to Members belonging to INC, SP, BSP and AAP rushing into the 'Well' of the House, shouting slogans, over the issues of political crisis in Karnataka and mob lynching in Bihar and in various parts of the country.

Date	Time Taken		Time Lost		Remarks
	H	M	H	M	
23-07-2019	3	38	2	22	The House was adjourned and Zero Hour could not be taken up due to Members belonging to INC, SP, AAP and CPI(M) rushing into the 'Well' of the House and shouting slogans, over the statement of the US President to the Press in a meeting with the Prime Minister of Pakistan that the Indian Prime Minister had requested him to mediate in the Kashmir issue.
24-07-2019	6	15	0	00	—
25-07-2019	6	34	0	46	The House was adjourned four times during Government Legislative Business due to Members belonging to INC, AITC, CPI(M) and MDMK rushing into the 'Well' of the House, shouting slogans, demanding that the Right to Information (Amendment) Bill, 2019 should be referred to a Select Committee of the Rajya Sabha for detailed legislative scrutiny.
26-07-2019	4	38	0	00	—
29-07-2019	7	11	0	30	The House was adjourned for some time during Zero Hour due to protest by Opposition Members over the accident of Unnao rape survivor and her family.
30-07-2019	7	57	0	00	—
31-07-2019	8	46	0	00	—

01-08-2019	7	50	0	10	The House was adjourned for sometime during Government Legislative Business due to protests by Opposition Members over the absence of Ministers during the debate on the National Medical Commission Bill, 2019.
02-08-2019	6	56	0	00	—
05-08-2019	7	52	0	00	—
06-08-2019	7	14	0	00	—
07-08-2019	0	53	0	00	—
Total	195	34	19	12	

- Time taken includes the actual time spent for transaction of business and the time spent on points raised.
- Time lost due to adjournments of the House following interruptions also includes the Time between the final adjournment of the House due to continued interruptions on some issue and the Scheduled Time of adjournment of the House, *i.e.*, 6-00 p.m. (excluding time of lunch-break/recess for 1 hour from Monday to Thursday and 1 hour and 30 minutes on Friday).

**Highlights of work transacted during the 249th Session –
At a Glance**

Sittings	
Date of issue of Summons	03-06-2019
Duration of the Session	20-06-2019 to 07-08-2019
Number of actual days of sitting	35
Actual Hours of sittings (<i>excluding recess intervals</i>)	195 Hrs.& 34 Mts.
Time lost due to interruptions/adjourments	19 Hrs. & 12 Mts.
Time made up by late sittings/skipping lunch recess	27 Hrs. & 52 Mts.
Date of prorogation of Session	08-08-2019
Questions	
No. of Starred Questions listed	375
No. of Starred Questions answered orally	151
No. of Unstarred Questions answered	3973
Short Notice Questions	1
Half-an-Hour Discussions	1
Government Bills	
No. of Bills introduced	7
No. of Bills withdrawn	-
No. of Bills passed/returned	32
No. of Bills part discussed (Under consideration)	1
No. of Bills referred to Joint/Select Committee	-
No. of Bills deferred	-
Private Members' Business	
No. of Bills introduced	44
No. of Bills part discussed (Under consideration)	1
No. of Bills withdrawn/negatived	3
No. of Bills passed	-
No. of Bills on which debate adjourned/deferred	-
No. of Resolution part discussed	-
No. of Resolution withdrawn/negatived	2

Oath/Affirmation	
No. of Members made and subscribed oath/affirmation	14
Statements by Ministers	
No. of suo motu Statements made/laid by Ministers	2
No. of Statements laid by Ministers regarding Status of implementation of recommendations contained in the Reports of the Department-related Parliamentary Standing Committees	24
Matters of public importance raised	
No. of Calling Attentions	3
No. of Short Duration Discussions	3
No. of Special Mentions	195
No. of Matters raised with permission Submission by Members	326
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Papers Laid on the Table	1981

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